

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL ZONAL  
BENCH AT BHOPAL (MADHYA PRADESH)

ORIGINAL APPLICATION NO. 212 OF 2024

Rajendra Tiwari

.....Applicant

Versus

Union of India and Others

....Respondents

I N D E X

S.NO	PARTICULAR	PAGE NO.
1	Reply to the Original Application on behalf of Humble Respondent No. 15 and 46.	1 - 23.
2	Affidavit in Support of Reply	24.
3	<b>Documents</b>	
<b>Annex.1</b>	The photostat copy of the order of incorporation dated 26.08.2004	25.
<b>Annex.2</b>	The photostat copy of the fresh certificate of incorporation consequent upon the aforesaid change of name on 29.04.2009	26.
<b>Annex.3</b>	The photostat copy of the registered sale deed dated 19.01.2007	27 - 35.
<b>Annex.4</b>	The photostat copy of the registered sale deed dated 07.11.2007	36 - 44.
<b>Annex.5</b>	The photostat copy of the order of conversion dated 02.09.2006	45 - 46.
<b>Annex.6</b>	The photostat copy of the order of conversion dated 0.2.09.2006	47. 48.
<b>Annex.7</b>	The photostat copy of the <i>jamabandi</i> of the samvat 2070-2073	49.

8-1

<b>Annex.8</b>	The photostat copy of the allotment order dated 17.07.2018	50.-54.
<b>Annex.9</b>	The photostat copy of the order dated 19.02.2014	55.
<b>Annex.10</b>	The photostat copy of the consent to operate dated 19.08.2014	56-58.
<b>Annex.11</b>	The photostat copy of the letter dated 08.05.2024	59.
<b>Annex.12</b>	The photostat copy of the letter dated 13.05.2024	60.
<b>Annex.13</b>	The photostat copy of the letter dated 28.05.2024	61.
<b>Annex.14</b>	The photostat copy of the application dated 30.01.2025	62-65
<b>Annex.15</b>	The photostat copy of the application dated 16.02.2025	66.-68.
<b>Annex.16</b>	The photostat copy of the NOC dated 20.10.2023	69.
<b>Annex.17</b>	The photostat copy of the letter dated 03.11.2023	70.
<b>Annex.18</b>	The photostat copy of the NOC dated 16.01.2025	71.
<b>Annex.19</b>	The photostat copy of the receipts of the water tanker	72.-74.
<b>Annex.20 (Colly)</b>	The photostat copy of the work completion certificate of sewage treatment alongwith photographs	75-76.
<b>4</b>	Affidavit in support of Documents	77.

COUNSELS ON BEHALF OF THE HUMBLE  
RESPONDENT NO. 15 AND 46.

(Adv. Sarah Sharma/ Adv. Shubham Soni)

Dated: 17.2.25

*Signature*

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL ZONAL  
BENCH AT BHOPAL (MADHYA PRADESH)**

**ORIGINAL APPLICATION NO. 212 OF 2024**

**Rajendra Tiwari**

**.....Applicant**

**Versus**

**Union of India and Others**

**...Respondents**

**REPLY TO THE ORIGINAL APPLICATION ON BEHALF OF  
THE HUMBLE RESPONDENTS NO. 15 AND 46.**

**MOST RESPECTFULLY SHOWETH:**

Your Humble Respondents No. 15 and 46 submits the Reply to the Original Application, it is most humbly submitted as under:

**A. PRELIMINARY OBJECTIONS TO THE ORIGINAL APPLICATION:**

1. **That**, the Applicant has prayed in the Original Application to direct the Respondents to act upon in order to record the reserve forest land in the name of the forest department in the revenue record, which is lying with the Jaipur Development Authority and some private persons and being used by private respondent and after that same may be restored to its original nature and appropriate arrangements be made in order to prevent its diversion for non-forest purposes. It is humbly submitted that the aforesaid prayer is related to the concerned authorities to act upon in order to get the forest land mutated in the revenue record, for which the Applicant has specific statutory remedies before the Learned Revenue Court. Therefore, the instant Original Application is not maintainable, and, is liable to be dismissed.

2. **That**, the Applicant Shri Rajendra Tiwari and his brother Shri Kamal Tiwari have filed numerous applications before this Hon'ble Tribunal with the same prayer, which are still pending for adjudication before this Hon'ble Tribunal. One similar Original Application bearing no. 97/2022 titled as *Kamal Tiwari v. The Union of India and Others*, is still pending before this Hon'ble Tribunal with the prayer for mutation of the land in the name of Nahargarh Wildlife Sanctuary. The Hon'ble Tribunal has been pleased to direct the Chief Secretary, Government of Rajasthan as well as the Forest Department for demarcation of the land, and, thereafter, mutated the same in the name of Nahargarh Wildlife Sanctuary. Thus, the instant matter is barred by the principles of *res judicata*, and as such the Original Application deserves to be dismissed on this ground.
3. **That**, the instant Original Application has been filed with the intention to tarnish the good reputation of the Humble Respondent No. 15 and 46 i.e., Lohagarh Fort and Resort & Spa-Destination Wedding Resort(hereinafter referred to as the "**Humble Answering Respondents**" for the sake of brevity). As such, the intention to tarnish the good reputation over the years of the Humble Answering Respondents clearly highlights the malice of the Applicant, and, as such the present Original Application being devoid of merit is a vexatious litigation which has been instituted not only to tarnish the good reputation of the Humble Answering Respondents, but also to waste the precious judicial time of this Hon'ble Tribunal. It is furthermore most respectfully submitted that upon a bare perusal of the prayer and the Original Application it is crystal clear all allegations are averred against the Humble



Answering Respondents only and as such as three other resorts namely The Vijayaran Palace, Tree of Life Resort and JaiBagh Resort are situated in the adjoining area of the Humble Answering Respondents which shows that the Applicant has not approached this Hon'ble Tribunal with clean hands. Therefore, the Original Application deserves to be dismissed and, heavy costs may be imposed on the Applicant in favour of the Humble Answering Respondents.

**B. BRIEF FACTS ABOUT THE HUMBLE ANSWERING RESPONDENTS:**

4. **That**, it is most respectfully submitted that the Humble Answering Respondents resort is a heritage destination resort wherein facilities such as spa, sports etc. are also provided to ensure an extraordinary experience of modern luxury, surrounded by the beauty of nature and the enchantment of history for its customers/guests, and, as such is renowned for its world class services whilst being situated in the heartland of the rural Rajasthan. It is worthwhile to mention herein that while operating the aforesaid facilities, the Humble Answering Respondents has protected the flora and fauna of the entire area for which the Humble Answering Respondents have planted dense trees in the Lohagarh resort premises.
5. **That**, earlier, Humble Respondent No. 46 was incorporated vide the order dated 26.08.2004 (Annexure-1), and, thereafter, the Humble Respondent No. 46 namely M/S Sinsina System Private Limited, having passed the necessary resolution in terms of the Section 21 of the Companies Act of 1956, and upon obtaining the

due requisite approval from the Central Government changed its name to Lohagarh Resorts Private Limited i.e., the Humble Respondent No. 15. Therefore, in furtherance of the same the Registrar of Companies, Rajasthan issued the fresh certificate of incorporation consequent upon the aforesaid change of name on 29.04.2009. (Annexure-2)

- 6. That,** it is also extremely pertinent to mention herein that the entire Lohagarh Fort and Resort & Spa-Destination Wedding Resort has been constructed on the own *khatedari* land of the Answering Respondents. The aforesaid land was duly purchased by the Humble Answering Respondents through registered sale deed dated 19.01.2007 bearing khasra no. 187/1, khasra no. 188, khasra no. 189, khasra no. 190/662 measuring 0.48 hectares (Annexure- 3) and, through the registered sale deed dated 07.11.2007 bearing khasra no. 191, khasra no. 194, khasra no. 195, khasra no. 196, khasra no. 204 total measuring 0.70 hectares of barani kism (Annexure-4). It is further most respectfully submitted that the aforesaid agricultural land was already duly converted for commercial/ non-agricultural purposes vide the conversion orders dated 02.09.2006 (Annexure 5 and Annexure 6 respectfully). Thereafter, the aforesaid land was mutated in the name of the Humble Answering Respondents which is clearly reflected as per the *jamabandi* of the samvat 2070-2073. (Annexure-7). It is also most respectfully submitted that the Humble Answering Respondents have also obtained land in the plot area of 4617 square meters in khasra no. 176/673, khasra no. 190 by the Jaipur Development Authority, Jaipur vide the allotment order dated 17.04.2018 for *yoga* and mediation centre which is still

vacant and no construction has been made upon this land.

(Annexure-8)

7. **That,** it is most humbly submitted that the Answering Respondents also got registered under the Rule 4 of the Rajasthan Shops and Commercial Establishments Act of 1958 on 19.02.2014, and, the same has been renewed from time to time. (Annexure-9)
8. **That,** it is pertinent to mention herein that the Humble Answering Respondents way back in 2014 more particularly, obtained the consent to operate dated 19.08.2014 (Annexure-10) to operate a hotel under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "**Act of 1974**" for the sake of brevity) and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "**Act of 1981**" for the sake of brevity) from the Rajasthan State Pollution Control Board. Since, its inception, and having utmost regards to the environmental laws and its ancillary rules, the Humble Answering Respondents have maintained the highest standards of compliances. However, for the expansion of the room capacity of resort, the Humble Answering Respondents filed an application for consent to establish on dated 28.01.2024 and consent to operate on dated 24.12.2023 before the Rajasthan State Pollution Board. During the pendency of the aforesaid applications, the Rajasthan State Pollution Control Board issued the notice to the Humble Answering Respondents to submit the details regarding the distance from Nahargarh Wildlife Sanctuary, Jamwa Ramgarh Sanctuary, Sariska Tiger Reserve Sanctuary and the Forest Department. The Humble Answering Respondents immediately approached the concerned departments for obtaining

the NOC/ details of the distance from the resort of the Humble Answering Respondents. It is most humbly submitted that the aforesaid proceedings are *intra* departmental proceedings. The Humble Answering Respondents tried their best to get the aforesaid requisite NOC/ details, but, the concerned departments did not issue the same timely. Due to this reason the application of the Humble Answering Respondents for consent to establish was rejected by the Rajasthan State Pollution Control Board vide the order dated 08.01.2025, and the consent to operate vide the order dated 28.05.2024. Thereafter, the Deputy Forest Conservator, Wildlife, Jaipur (Rural) issued the letter dated 08.05.2024 mentioning the distance of the resort from the boundary of Jamwagarh Wildlife Sanctuary approximately 9.50 kms and the distance of the Lohagarh resort from the Eco Sensitive Zone of the Jamwagarh Wildlife Sanctuary is approximately 8.50 kms. (Annexure-11). The Deputy Forest Conservator Tiger Project Sariska also issued the letter dated 13.05.2024 which shows the distance of the Lohagarh resort from the boundary of the Sariska Wildlife Sanctuary is 46.00 kms. (Annexure-12). The Office of the Regional Forest Office, Nahargarh Wildlife Sanctuary Jaipur issued the letter dated 28.05.2024 which shows the distance of the Lohagarh resort from the Nahargarh Wildlife Sanctuary is 3.25 kms. (Annexure-13). Therefore, it has been proved without reasonable doubt that the Lohagarh resort is situated outside the forest boundary, Nahargarh Wildlife Sanctuary, Jamwagarh Wildlife Sanctuary and the Sariska Tiger Reserve. After getting the aforesaid required information, the Humble Answering Respondent again filed the application for concerned to establish for expansion of the



room capacity of resort on dated 30.01.2025 alongwith fees of Rs 40,000 in the Office of the Rajasthan State Pollution Control Board which is still pending for consolidation. (Annexure-14) Further, the Humble Answering Respondent submitted an application for consent to operate in Office of the Rajasthan State Pollution Control Board on 16.02.2025 alongwith requisite fees, which is also pending for consideration. (Annexure-15).

**9. That,** it is also most respectfully submitted that given the stellar reputation and highest degree of service as offered by the Humble Answering Respondents, the Office of the *Gram Panchayat, Kukas* issued the NOC dated 20.10.2023 (Annexure-16) in favour of the Humble Answering Respondent for the purposes of five (5) star rating,. Also, the Office of the Police Officer, Amer, Jaipur vide latter dated 03.11.2023 stated the Lohagarh Resort has been carrying out smooth and proper functioning, and, as such is on the path of a successful future. (Annexure-17) in order to maintain and exercise the highest degree of care while carrying out the permitted commercial activity, the Humble Answering Respondents have time and again been issued the fire NOC from the concerned *Nagar Nigam* departments. Most recently, the *Nagar Nigam, Jaipur Heritage* has issued the permanent fire NOC dated 16.01.2025(Annexure-18)) in favour of the Humble Answering Respondents which is valid for a period one (1) year.

**10. That,** at this stage it is also extremely necessary to mention herein that the Humble Answering Respondents is fulfilling its water requirement only through water tankers, and, keeping in mind the water table of the area the Humble Answering Respondents have not dug any borewell in the premises of the Lohagraph resort. As

such the water tankers supply water (Annexure-19) to the Humble Answering Respondents on a daily basis. Additionally, the Humble Answering Respondents have also installed a sewage treatment plant of 100 KLD (Annexure-20) in the aforesaid Lohagarh Resort, and is utilising the treated water for desirous resort activities.

**C. PARA WISE REPLY TO THE ORIGINAL APPLICATION:**

1. **That,** the contents of para 1 of the Original Application are vehemently denied, and, the same are not admitted as stated. It is most respectfully submitted that the present Original Application has only been filed with the ulterior motive to harass the Humble Answering Respondents who has all requisite permissions from the concerned departments prior to the establishment of the Lohagarh Resort. Besides, the instant Original Application is a vexatious litigation which has been filed only to tarnish the bonafide reputation of the Humble Answering Respondents.
2. **That,** the contents of para 2 of the Original Application to the extent of the service of notices need no comments.
3. **That,** the contents of para 3 of the Original Application are vehemently denied since the same are frivolous, false, misleading and have been averred only with an intention to misguide this Hon'ble Tribunal. It is most respectfully submitted that Humble Respondent No. 46 was incorporated vide the order dated 26.08.2004, and, thereafter, the Humble Respondent No. 46 namely M/S Sinsina System Private Limited, having passed the necessary resolution in terms of the Section 21 of the Companies Act of 1956, and upon obtaining the due requisite approval from the Central Government changed its name to Lohagarh Resorts



Private Limited i.e., the Humble Respondent No. 15. Therefore, in furtherance of the same the Registrar of Companies, Rajasthan issued the fresh certificate of incorporation consequent upon the aforesaid change of name on 29.04.2009. The photostat copy of the order of incorporation dated 26.08.2004 and the photostat copy of the fresh certificate of incorporation consequent upon the aforesaid change of name on 29.04.2009 is submitted herewith marked and annexed as **Annexure-01 and Annexure-02 respectively** for the ready and kind reference of this Hon'ble Tribunal. Furthermore, it is also extremely pertinent to mention herein that the entire Lohagarh Fort and Resort & Spa-Destination Wedding Resort has been constructed on the own *khatadari* land of the Answering Respondents. The aforesaid land was duly purchased by the Humble Answering Respondents through registered sale deed dated 19.01.2007 bearing khasra no. 187/1, khasra no. 188, khasra no. 189, khasra no. 190/662 measuring 0.48 hectares. The photostat copy of the registered sale deed dated 19.01.2007 is submitted herewith marked and annexed as **Annexure-3** for the ready and kind reference of this Hon'ble Tribunal. It is also imperative to state herein that the Humble Answering Respondents also purchased land through the registered sale deed dated 07.11.2007 bearing khasra no. 191, khasra no. 194, khasra no. 195, khasra no. 196, khasra no. 204 total measuring 0.70 hectares of barani kism. The photostat copy of the registered sale deed dated 07.11.2007 is submitted herewith marked and annexed as **Annexure-04** for the ready and kind reference of this Hon'ble Tribunal. It is further most respectfully submitted that the aforesaid agricultural land was already duly converted for



commercial/ non-agricultural purposes vide the conversion orders dated 02.09.2006. The photostat copy of the orders of conversion dated 02.09.2006 are submitted herewith marked and annexed as **Annexure-05 and Anenxure-06 respectively** for the ready reference of this Hon'ble Tribunal. Thereafter, the aforesaid land was mutated in the name of the Humble Answering Respondents which is clearly reflected as per the *jamabandi* of the samvat 2070-2073. The photostat copy of the *jamabandi* of the samvat 2070-2073 is submitted herewith marked and annexed as **Annexure-07** for the ready reference of this Hon'ble Court. It is also most respectfully submitted that the Humble Answering Respondents has also obtained land in the plot area of 4617 square meters in khasra no. 176/673, khasra no. 190 by the Jaipur Development Authority, Jaipur vide the allotment order dated 17.04.2018 for *yoga* and mediation centre which is still vacant and no construction has been made upon this land. The photostat copy of the allotment order dated 17.07.2018 is submitted herewith marked and annexed as **Annexure-08** for the ready reference of this Hon'ble Tribunal. Furthermore, it is most respectfully submitted that as such the Humble Answering Respondents do not need any permission from the Central Ground Water Authority for extraction and consumption of ground water for commercial purposes, since, the Humble Answering Respondent only relies upon water tankers for supply of every day water consumption at the Humble Answering Respondent resort. The remaining contents of this paragraph with respect to the legal notice dated 27.04.2024 are replied in terms that the same is an attempt to harass the Humble Answering Respondents, and, the Humble Answering



Respondents adhered to all legal and environmental compliances from time to time, and, as such has not attracted any penalty for the same.

**D. PARA WISE REPLY TO THE GROUNDS:**

1. **That**, the contents of the para 1 of the Ground of the Original Application are not admitted as stated. It is most respectfully that the entire land of the Humble Answering Respondents was duly converted from agricultural land to commercial land, and, has also been duly mutated in the revenue record. Furthermore, upon a perusal of the *jamabandi* of the Humble Answering Respondents, samvat 2070-2073 it is crystal clear, that the aforesaid resort is developed on a land admeasuring a total of 1.1800 hectares which is situated in *khasra no. 187/1* admeasuring 0.0700 hectares, *khasra no. 188* admeasuring 0.1500 hectares, *khasra no. 189* admeasuring 0.1400 hectares, *khasra no. 190/662* admeasuring 0.1200 hectares, *khasra no. 191* admeasuring 0.1400 hectares, *khasra no. 194* admeasuring 0.2600 hectares, *khasra no. 195* admeasuring 0.1900 hectares, *khasra no. 196* admeasuring 0.0500 hectares and lastly, *khasra no. 204* admeasuring 0.0600 hectares in the village Kacherwala, Kukas, Amer, Jaipur. It is also submitted that the Humble Answering Respondents has also obtained land in the plot area of 4617 square meters in *khasra no. 176/673*, *khasra no. 190* by the Jaipur Development Authority, Jaipur vide the allotment order dated 17.04.2018 for *yoga*, and mediation centre which is still vacant and no construction has been made upon this land. Hence, the entire aforesaid land is outside of the forest boundary and the Nahargarh Wildlife Sanctuary, and, as such the



Lohagarh resort of the Humble Answering Respondents is situated outside the reserve forest as notified under Section 20 of the Rajasthan Forest Act, 1953 on 21.11.1961.

2. **That**, the contents of the para 2 of the Ground of the Original Application are vehemently denied, and, the same are not admitted. It is most respectfully submitted that the land of the Humble Answering Respondents upon which the Lohagarh resort is constructed is situated outside the Nahargarh Wildlife Sanctuary / Reserve Forest. The contents of the foregoing paragraphs may kindly be treated as part and parcel of this paragraph as well and are reiterated for the sake of brevity.
3. **That**, the contents of para 3 of the Ground of the Original Application are not admitted as stated. It is most respectfully submitted that upon a perusal of the notification dated 08.03.2019 certain activities namely commercial establishment of hotels and resorts, construction activities, felling of trees have been enumerated in Clause B Regulated Activities. Furthermore, upon a perusal of serial no. 12 namely commercial establishment of hotels and resorts in Clause B, it is crystal clear that, "no new commercial hotels and resorts shall be permitted within one kilometre of the boundary of the Eco Sensitive Zone", and, as such new commercial projects of hotels and resorts shall not be set up. In the instant scenario, the Humble Answering Respondents got registered under the Rule 4 of the Rajasthan Shops and Commercial Establishments Act of 1958 on 19.02.2014, and, the same has been renewed from time to time. The photostat copy of the order dated 19.02.2014 is submitted herewith marked and annexed as **Annexure-09** for the ready and kind reference of this Hon'ble Tribunal. Furthermore, it



is pertinent to mention herein that the Humble Answering Respondents way back in 2014 obtained the consent to operate dated 19.08.2014 to operate a hotel under Section 25 of the Act of 1974 and under Section 21 of the Act of 1981 from the Rajasthan State Pollution Control Board. The photostat copy of the consent to operate dated 19.08.2014 is submitted herewith marked and annexed as Annexure-10 for the ready and kind reference of this Hon'ble Tribunal. Since, its inception, and having utmost regards to the environmental laws and its ancillary rules, the Humble Answering Respondents have maintained the highest standards of compliances.

4. **That**, the contents of para 4 of the Grounds of the Original Application are vehemently denied, and as such not admitted since the same are misleading and have been averred only to misguide this Hon'ble Tribunal. It is most respectfully submitted that the entire aforesaid land is duly converted from agricultural to non-agricultural/ commercial purpose and the entire aforesaid land is situated outside of the forest boundary and the Nahargarh Wildlife Sanctuary. The contents of the foregoing paragraphs are reiterated for the sake of brevity and be kindly treated as part and parcel of this paragraph as well.
5. **That**, the contents of para 5 of the Grounds of the Original Application are replied in terms that the same are not related to the Humble Answering Respondents, and, the Applicant has himself proved the contents in this Ground 5 of the Original Application.
6. **That**, the contents of para 6 of the Grounds of the Original Application are vehemently denied, and, the same are not admitted since they have been averred with the aim and intention to



misguide and mislead this Hon'ble Tribunal. It is most pertinent to mention herein that the land pertains to the Humble Answering Respondents and it does not fall in khasra no. 9, 10, 68 (old khasra no. 4). So far as the khasra no. 190 (old khasra no. 27) is concerned, the aforesaid land is recorded in the name of the Jaipur Development Authority. The Humble Answering Respondents has obtained land in the plot area of 4617 square meters in khasra no. 176/673, khasra no. 190 by the Jaipur Development Authority, Jaipur vide the allotment order dated 17.04.2018 for *yoga* and mediation centre which is still vacant and no construction has been made upon this land.

7. **That**, the content of para 7 of the Grounds of the Original Application are vehemently denied, and, the same are not admitted since they have been averred with the aim and intention to misguide and mislead this Hon'ble Tribunal. It is most respectfully submitted that the Humble Answering Respondents have been successfully running the Lohagarh resort prior to the issuance of the notification dated 08.03.2019 after getting the consent to operate from the Rajasthan State Pollution Control Board vide the order dated 19.08.2014 to operate a hotel under Section 25 Act of 1974 and Section 21 of the Act of 1981. Since, its inception, and having utmost regards to the environmental laws and its ancillary rules, the Humble Answering Respondents have been maintained the highest standards of compliances. However, for the expansion of the room capacity of resort, the Humble Answering Respondents filed an application for consent to establish on dated 28.01.2024 and consent to operate on dated 24.12.2023 along with requisite fees before the Rajasthan State Pollution Board. During the



pendency of the aforesaid applications, the Rajasthan State Pollution Control Board issued the notice to the Humble Answering Respondent to submit the details regarding the distance from Nahargarh Wildlife Sanctuary, Jamwa Ramgarh Sanctuary, Sariska Tiger Reserve Sanctuary and the Forest Department. The Humble Answering Respondents immediately approached the concerned departments for obtaining the NOC/ details of the distance from the resort of the Humble Answering Respondents. It is most humbly submitted that the aforesaid proceedings are *intra* departmental proceedings. The Humble Answering Respondents tried their best to get the aforesaid requisite NOC/ details, but, the concerned departments did not issue the same timely. Due to this reason the application of the Humble Answering Respondents for consent to establish was rejected by the Rajasthan State Pollution Control Board vide the order dated 08.01.2025, and the consent to operate was rejected vide the order dated 28.05.2024. Thereafter, the Deputy Forest Conservator, Wildlife, Jaipur (Rural) issued the letter dated 08.05.2024 mentioning the distance of the Lohagarh resort from the boundary of Jamwagarh Wildlife Sanctuary approximately 9.50 kms and the distance of the Lohagarh resort from the Eco Sensitive Zone of the Jamwagarh Wildlife Sanctuary is approximately 8.50 kms. The photostat copy of the letter dated 08.05.2024 is submitted herewith marked and annexed as **Annexure-11** for the ready reference of this Hon'ble Tribunal. The Deputy Forest Conservator Tiger Project Sariska also issued the letter dated 13.05.2024 which shows the distance of the Lohagarh resort from the boundary of the Sariska Wildlife Sanctuary is 46.00 kms. The photostat copy of the letter dated 13.05.2024 is submitted



herewith marked and annexed as Annexure-12 for the ready reference of this Hon'ble Tribunal. The Office of the Regional Forest Office, Nahargarh Wildlife Sanctuary Jaipur issued the letter dated 28.05.2024 which shows the distance of the Lohagarh resort from the Nahargarh Wildlife Sanctuary is 3.25 kms. The photostat copy of the letter dated 28.05.2024 is submitted herewith marked and annexed as Annexure-13 for the ready reference of this Hon'ble Tribunal. Therefore, it has been proved without reasonable doubt that the Lohagarh resort is situated outside the forest boundary, Nahargarh Wildlife Sanctuary, Jamwagarh Wildlife Sanctuary and the Sariska Tiger Reserve. After getting the aforesaid required information, the Humble Answering Respondent again filed the application for consent to establish for expansion of the room capacity of resort on dated 30.01.2025 alongwith requisite fees of Rs 40,000 in the Office of the Rajasthan State Pollution Control Board which is still pending for consideration. The photostat copy of the application dated 30.01.2025 is submitted herewith marked and annexed as Annexure-14 for the ready reference of this Hon'ble Tribunal. Further, the Humble Answering Respondent submitted an application for consent to operate in Office of the Rajasthan State Pollution Control Board on 16.02.2025 along with requisite fees which is also pending for consideration. The photostat copy of the application dated 16.02.2025 is submitted herewith marked and annexed as Annexure-15 for the ready reference of this Hon'ble Tribunal.

8. **That**, the content of para 8 of the Grounds of the Original Application are vehemently denied, and, the same are not admitted since they have been averred with the aim and intention to



misguide and mislead this Hon'ble Tribunal. It is most respectfully submitted that the entire construction of the Lohagrah resort is constructed within the aforesaid mentioned purchased land which as such lies outside the forest area and the Nahargarh Wildlife Sanctuary. It is, therefore, the provisions of Section 2 of the Forest Conservation Act of 1980 do not apply in the instant scenario, and, as such the situation to violate the aforesaid does not arise since the same is not applicable herein.

9. **That**, the contents of para 9 of the Grounds of the Original Application are vehemently denied, and, the same are not admitted since they have been averred with the aim and intention to misguide and mislead this Hon'ble Tribunal. It is most respectfully submitted to the extent of the legal notice dated 27.04.2024 that the same is a clear indication of the harassment done by the Applicant to the Humble Answering Respondent. The same is as such an attempt of assassinating the good and bonafide reputation of the Humble Answering Respondent as the Office of the *Gram Panchayat, Kukas* issued the NOC dated 20.10.2023 in favour of the Humble Answering Respondent for the purposes of five (5) star rating. The photostat copy of the NOC dated 20.10.2023 is submitted herewith marked and annexed as **Annexure-16** for the ready reference of this Hon'ble Tribunal. Additionally, the Office of the Police Officer, Amer, Jaipur vide latter dated 03.11.2023 stated the Lohagarh Resort has been carrying out smooth and proper functioning, and, as such is on the path of a successful future. The photostat copy of the letter dated 03.11.2023 is submitted herewith marked and annexed as **Annexure-17** for the ready reference of this Hon'ble Tribunal. Also, in order to maintain and exercise the



highest degree of care while carrying out the permitted commercial activity, the Humble Answering Respondents have time and again been issued the fire NOC from the concerned *Nagar Nigam* departments. Most recently, the *Nagar Nigam*, Jaipur Heritage has issued the permanent fire NOC dated 16.01.2025 in favour of the Humble Answering Respondents which is valid for a period one (1) year. The photostat copy of the NOC dated 16.01.2025 is submitted herewith marked and annexed as **Annexure-18** for the ready reference of this Hon'ble Tribunal. It is most respectfully submitted that the Humble Answering Respondent is fulfilling its water requirement only through water tankers, and, keeping in mind the water table of the area the Humble Answering Respondents have not dug any borewell in the premises of the Lohagarh resort. As such the water tankers supply water to the Humble Answering Respondents on a daily basis. Additionally, the Humble Answering Respondents have also installed a sewage treatment plant of 100 KLD in the aforesaid Lohagarh Resort, and is utilising the treated water for desirous resort activities. The photostat copy of the receipts of the water tanker and photostat copy of the work completion certificate of sewage treatment plant alongwith photographs are submitted herewith marked and annexed as **Annexure-19 and Annexure-20 (Colly) respectively** for the ready reference of this Hon'ble Tribunal.

10. **That**, the contents of para 10 of the Grounds of the Original Application are vehemently denied since the same are frivolous and false and as such not admitted. It is most respectfully submitted that all allegations averred in the Original Application are solely against the Humble Answering Respondents and as such as three



other resorts namely **The Vijayaran Palace, Tree of Life Resort** and **Jai Bagh Resort** are situated in the adjoining area of the Humble Answering Respondent which shows that the Applicant has not approached this Hon'ble Tribunal with clean hands.

11. **That**, the contents of para 11 of the Grounds of the Original are vehemently denied since the same are frivolous and false and as such not admitted since they have been averred with the aim and intention to misguide and mislead this Hon'ble Tribunal in light of the contentions are averred in the foregoing paragraphs, and, the same may be treated as part and parcel of this paragraph as well for the sake of brevity.
12. **That**, the contents of para 12 of the Grounds of the Original Application are vehemently denied since the same are frivolous and false and as such not admitted since they have been averred with the aim and intention to misguide and mislead this Hon'ble Tribunal. It is most respectfully submitted since the entire land of the Humble Answering Respondents is situated outside the reserved forest area and the Nahagarh Wildlife Sanctuary, the JVVNL willingly issued the electricity connection. Furthermore, the JVVNL only issued the electricity connection to the Humble Answering Respondents upon fulfilling all requisite conditions.
13. **That**, the contents of para 13 of the Grounds of the Original Application are vehemently denied since the same are frivolous and false and as such not admitted since they have been averred with the aim and intention to misguide and mislead this Hon'ble Tribunal. It is most respectfully submitted that the given the stellar reputation and highest degree of service as offered by the Humble Answering Respondents, the Office of the *Gram Panchayat, Kukas*



issued the NOC in favour of the Humble Answering Respondent for the purposes of five (5) star rating on 20.10.2023. Additionally, the Office of the Police Officer, Amer, Jaipur vide order dated 03.11.2023 stated the Lohagarh Resort has been carrying out smooth and proper functioning, and, as such is on the path of a successful future. Lastly, in order in order to maintain and exercise the highest degree of care while carrying out the permitted commercial activity, the Humble Answering Respondents have time and again been issued the fire NOC from the concerned *Nagar Nigam* departments. Most recently, the *Nagar Nigam*, Jaipur Heritage has issued the permanent fire NOC in favour of the Humble Answering Respondents on 16.01.2025 which is valid for a period one (1) year.

14. **That**, the contents of para 14 of the Grounds are vehemently denied in light of the submissions made in the foregoing paragraphs and the same may be treated as part and parcel of this paragraph as well for the sake of brevity.
15. **That**, the contents of the para 15 of the Grounds of the Original Application are vehemently denied since the same are frivolous and false and as such not admitted since the same is barred by the Limitation Act of 1963. The Humble Answering Respondents constructed his resort after purchasing his land through the sale deeds dated 19.01.2007 and 07.11.2007, and, has been successfully running the resort activities after obtaining the consent to operate vide the order dated 19.08.2014 by the Rajasthan State Pollution Control Board. Thus, the Applicant has preferred this Original Application without filing an application for



condonation of delay, and, therefore, the instant OA to be dismissed.

16. **That**, the contents of para 16 of the Grounds of the Original Application are vehemently denied for the want of knowledge.

**PRAYER:-**

It is, therefore, most humbly and respectfully prayed that the Reply to the Original Application may kindly be taken on record and the Original Applications filed by the Applicant may kindly be dismissed as the same is having no force, with exemplary costs in favour of the Humble Answering Respondents.

Humble Answering Respondents

Through the Counsels,



**(SARAH S. SHARMA/ SHUBHAM SONI)  
ADVOCATES**





**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
ZONAL BENCH AT BHOPAL (MADHYA PRADESH)**

**ORIGINAL APPLICATION NO. 212 OF 2024**

**Rajendra Tiwari**

**.....Applicant**

**Versus**

**Union of India and Others**

**....Respondents**

**AFFIDAVIT IN SUPPORT OF REPLY**

I, Shri Bhagat Singh son of Shri Sujan Singh aged about 52 years old r/o H.No. 23-A, Nandpuri Colony, Hawa Sarak Jaipur, do hereby take oath and state as under:-

1. That, I am the authorised signatory and Director of the respondent no. 15 and 46 in the present matter and as such am well conversant with the facts of the case as per the record maintained in the department as in the present matter and as such am well conversant with the facts of the case.
2. That, the contents of the annexed reply to the Original Application are true and correct as per my personal knowledge and belief and are based on legal advice tendered to me by the Counsel.

**For Lohagarn Resorts Pvt. Ltd.**

  
**Director**

**VERIFICATION**

I, the above named deponent, do hereby verify on oath that the contents of para 1 to 2 of my above affidavit are true and correct to the best of my personal knowledge. Nothing material has been concealed therein and no part thereof is false.

**Sworn & Signed Before me**

**OATH COMMISSIONER  
JAIPUR**

**17 FEB 2025**

**For Lohagarn Resorts Pvt. Ltd.**

**For Lohagarn Resorts Pvt. Ltd.**



**Director**

  
**Director**



सत्यमेव जयते

प्राच्य आई. आर.

Form I. R.

निगमन का प्रमाण-पत्र

## CERTIFICATE OF INCORPORATION

ता..... का सं.....

No. 17-019652 of 2004-2005

मैं एतद्वारा प्रमाणित करता हूँ कि आज सिनसिना सिस्टमस प्राइवेट लिमिटेड कम्पनी अधिनियम, 1956 (1956 का 1) के अधीन निगमित की गई है और यह कम्पनी परिसीमित है।

I hereby certify that SINSINA SYSTEMS PRIVATE LIMITED is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the Company is limited

मेरे हस्ताक्षर से आज ता.....26/08/2004.....को दिया गया।

Given under my hand at JAIPUR this TWENTY SIXTH (26TH) day of AUGUST Two thousand FOUR.

SAKA : 4 Bhadrapada, 1926  
CIN-U72200 RJ2004 PTC019652



Sd/-

( V. K. KHUBCHANDANI )

कम्पनियों का रजिस्ट्रार  
राजस्थान, जायपुर  
Registrar of Companies  
Rajasthan, JAIPUR

भारत सरकार-कॉर्पोरेट कार्य मंत्रालय  
कम्पनी रजिस्ट्रार कार्यालय, राजस्थान  
नाम परिवर्तन के पश्चात नया निगमन प्रमाण-पत्र

कॉर्पोरेट पहचान संख्या : U72200RJ2004PTC019652

मैसर्स SINSINA SYSTEMS PRIVATE LIMITED

के मामले में, मैं एतद्वारा सत्यापित करता हूँ कि मैसर्स

SINSINA SYSTEMS PRIVATE LIMITED

जो मूल रूप में दिनांक छब्बीस अगस्त दो हजार चार को कम्पनी अधिनियम, 1956 (1956 का 1) के अंतर्गत मैसर्स

SINSINA SYSTEMS PRIVATE LIMITED

के रूप में विनमित की गई थी, ने कम्पनी अधिनियम, 1956 की धारा 21 की शर्तों के अनुसार विहित आवश्यक विनिश्चय पारित करके तथा लिखित रूप में यह सूचित करके की उसे भारत का अनुमोदन, कम्पनी अधिनियम, 1956 की धारा 21 के साथ पठित, भारत सरकार, कम्पनी कार्य विभाग, नई दिल्ली की अधिसूचना सं. सा. का. नि. 507 (अ) दिनांक 24.6.1985 एस.आर.एन. A60842838 दिनांक 29/04/2009 के द्वारा प्राप्त हो गया है, उक्त कम्पनी का नाम आज परिवर्तित रूप में मैसर्स

LOHAGARH RESORTS PRIVATE LIMITED

हो गया है और यह प्रमाण-पत्र, कथित अधिनियम की धारा 23(1) के अनुसरण में जारी किया जाता है।

यह प्रमाण-पत्र, मेरे हस्ताक्षर द्वारा जयपुर में आज दिनांक उन्तीस अप्रैल दो हजार नौ को जारी किया जाता है।

GOVERNMENT OF INDIA - MINISTRY OF CORPORATE AFFAIRS

Registrar of Companies, Rajasthan

Fresh Certificate of Incorporation Consequent upon Change of Name

Corporate Identity Number : U72200RJ2004PTC019652

In the matter of M/s SINSINA SYSTEMS PRIVATE LIMITED

I hereby certify that SINSINA SYSTEMS PRIVATE LIMITED which was originally incorporated on TWENTY SIXTH day of AUGUST TWO THOUSAND FOUR under the Companies Act, 1956 (No. 1 of 1956) as SINSINA SYSTEMS PRIVATE LIMITED having duly passed the necessary resolution in terms of Section 21 of the Companies Act, 1956 and the approval of the Central Government signified in writing having been accorded thereto under Section 21 of the Companies Act, 1956, read with Government of India, Department of Company Affairs, New Delhi, Notification No. G.S.R. 507 (E) dated 24/06/1985 vide SRN A60842838 dated 29/04/2009 the name of the said Company is this day changed to LOHAGARH RESORTS PRIVATE LIMITED and this Certificate is issued pursuant to Section 23(1) of the said Act.

Given under my hand at JAIPUR this TWENTY NINTH day of APRIL TWO THOUSAND NINE.



(RAMESH CHANDRA MISHRA)

Asstt. Registrar of Companies

सहायक कम्पनी रजिस्ट्रार

Rajasthan, JAIPUR

राजस्थान, जयपुर

कम्पनी रजिस्ट्रार के कार्यालय अभिलेख में उपलब्ध पत्राचार का पता :

Mailing Address as per record available in Registrar of Companies Office :

LOHAGARH RESORTS PRIVATE LIMITED

38, SHARMA COLONY, HAWA SARAK, 22 GODOWN,

JAIPUR - 302019,

Rajasthan, INDIA

344

Stamps and Registration Department  
OFFICE OF SUB REGISTRAR SR - III  
JAIPUR

(Rule 75 & 131)  
FEE RECEIPT

19/01/2007  
2007053000334

Fee Receipt No 2007053000318  
Presenter Name DASHRATH Document S. No  
Presenter/Property Address MSJ COLLAGE KE SAMNE BHARATPURnullnull  
Document Type Sale Deed (Conveyance deed)  
Claimant Name BHAGAT SINGH  
Face Value 270000

Payment Mode  
Stamp Value 100

Evaluated Value 1722000

Ord- registration fee	17220	commssion	0
csl_more_50000	200	custody	0
stamp(memorandom)	0	reg(memorandom)	0
Penalty	0	us_57	0
stamp duty	111830	us_62	0
us_25_34	0	others	0
us_64_67	0	Inspection_fee	129250
		Total :	

One Lakh Twenty Nine Thousand Two Hundred Fifty Only

Cashier

Sub Registrar JAIPUR-III

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE  
HUNDRED RUPEES



सत्यमेव जयते

भारत INDIA  
INDIA NON JUDICIAL

B 899703

राजस्थान RAJASTHAN



विक्रय पत्र

यह विक्रय-पत्र आज दिनांक 19-01-2007 ईस्वी को श्री दशरथ पुत्र श्री नवल आयु 22 साल जाति जाटव निवासी मकान नम्बर 1, बिरहक हाऊस, अनिरुद्ध नगर, एम. एस. जे. कॉलेज के सामने, भरतपुर, जिनको कि इस विक्रय पत्र में आगे प्रथम पक्ष विक्रेता के नाम से सम्बोधित किया गया है की ओर से सिनसिना सिस्टम प्रा. लि. जरिये निदेशक भगतसिंह पुत्र श्री सुजानसिंह आयु 36 साल जाति जाट निवासी प्लाट नम्बर 38, शर्मा कॉलोनी, बाईस गोदाम इण्डस्ट्रीयल ऐरिया, जयपुर .....2

*DM*

*[Signature]*

सब रजिस्ट्रार, जयपुर  
तृतीय

4328

19-1-07

श्री १०७  
श्री १०७  
श्री १०७  
श्री १०७  
श्री १०७

अज्ञात सिद्धि 86 सुजात सिद्धि जारिदु मिश्रक  
सिद्धि सिद्धि सिद्धि जा.पि. 28. 2007 कलकत्ता  
कार्यक जे.पि.मि. 28. 2007 कलकत्ता

वि. २२/०७

\* सोहन लाल शर्मा \*

स्टाम्प विक्रेता

बहलील धामे, जयपुर





(2)

जिला जयपुर, जिनको कि इस विक्रय पत्र में आगे द्वितीय पक्ष क्रेता के नाम से सम्बोधित किया गया है के हित में निम्न प्रकार से लेख बद्ध किया गया है।

जो कि ग्राम कचेरावाला उर्फ चोखल्यावास तहसील आमेर जिला जयपुर में व्यवसायिक प्रयोजनार्थ रूपान्तरित भूमि स्थित है, जिसका विवरण निम्न है :-

सारिणी

क्र. सं.	खसरेनम्बर	रकबा	किस्म
1.	187/1	0.07 हैक्टेयर	बारानी-3
2.	188	0.15 हैक्टेयर	बारानी-3
3.	189	0.14 हैक्टेयर	बारानी-3
4.	190/662	0.12 हैक्टेयर	बारानी-3
योग	04	0.48 हैक्टेयर	

उपरोक्त सारिणी के अनुसार कुल 04 किता खसरेनम्बर का रकबा 0.48 हैक्टेयर है। उक्त उल्लेखित सम्पत्ति कुल रकबा 0.48 हैक्टेयर अर्थात् 4800 वर्गमीटर भूमि राजस्व रेकार्ड की जमाबन्दी में जरिये नामान्तरकरण संख्या 123 दिनांक 27.09.2006 के कृषि से व्यवसायिक (संपरिवर्तन) प्रयोजनार्थ प्रथम पक्ष विक्रेता के नाम से दर्ज हो चुका है। इस प्रकार से उक्त सम्पत्ति कुल रकबा 0.48 हैक्टेयर अर्थात् 4800 वर्गमीटर व्यावसायिक भूमि प्रथम पक्ष विक्रेता के स्वयं के अधिकार तथा कब्जे में है। किसी अन्य का इससे किसी प्रकार का कोई हक व सम्बन्ध नहीं है। उक्त उल्लिखित सम्पत्ति आज तक समस्त प्रकार के झगड़े-टण्टों से, वाद विवादों से तथा सरकारी, गैर सरकारी बैंक एवं जन साधारण के ऋण एवं कर भार से सर्वथा मुक्त है। प्रथम पक्ष विक्रेता ने उक्त सम्पत्ति को आज से पूर्व किसी के हित में रहन, विक्रय, बख्शीश, जमानत, कुर्की, डिक्री, पूण्य वसीयत आदि से बन्धित अथवा हस्तान्तरित नहीं कर रखी है, तथा नाहीं कोई एग्रीमेन्ट या संविदा कर कोई रसीद

.....3

DM



191

31

आज दिनांक 19 माह जनवरी सन् 2007 को 04:13 PM बजे  
श्री/श्रीमती/सुश्री DASHRATH पुत्र/पुत्री/पत्नी श्री NAWAL  
उम्र 22 वर्ष, जाति JATAV व्यवसाय BUSINESS  
निवासी MSJ COLLAGE KE SAMNE BHARATPUR null null  
ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।



हस्ताक्षर प्रस्तुतकर्ता  
(2007053000334)  
(Sale Deed (Conveyance deed))

हस्ताक्षर उप पंजीयक,  
सब रजिस्ट्रार, जयपुर  
तृतीय



रसीद नं०	[2007053000318]
दिनांक	[19-1-2007]
पंजीयन शुल्क रु०	17220
प्रतिलिपि शुल्क रु०	0
प्लॉकन शुल्क रु०	200
अन्य शुल्क रु०	0
कमी स्टाम्प शुल्क रु०	111830
कुल योग रु०	129250



(2007053000334) उपपंजीयक, JAIPUR-III  
(Sale Deed (Conveyance deed))

सब रजिस्ट्रार, जयपुर  
तृतीय

उक्त श्री/श्रीमती/सुश्री (Executant)  
1 -DASHRATH / NAWAL  
उम्र -22 वर्ष जाति - JATAV, व्यवसाय -BUSINESS  
निवासी - MSJ COLLAGE KE SAMNE BHARATPUR

Signature

Photo

Thumb




(And Claiment)

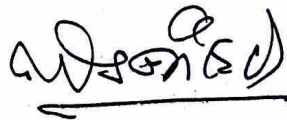
1 -BHAGAT SINGH / SUJAN SINGH  
उम्र -36 वर्ष जाति - JAT व्यवसाय -BUSINESS  
निवासी -38 SHARMA COLONY 22 GODAM JAIPUR



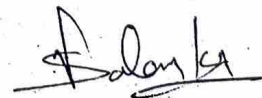

ने लेख्यपत्र Sale Deed (Conveyance deed) को पढ़ सुन व समझकर  
निष्पादन करना स्वीकार किया। प्रतिफल राशी रु० 270000/- पूर्व  
में/मेरेसमक्ष / मे से रु० 270000/- पूर्व में मेरे समक्ष प्राप्त  
करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान

1- श्री/श्रीमती/सुश्री N.C. JOHRI  
पुत्र /पुत्री /पत्नी श्री JAGDISH CHAND  
उम्र -69 वर्ष जाति-KAYASTH व्यवसाय -RETIERED  
निवासी 23 KESHAV NAGAR HAWA SARAK JAIPUR,,




2- श्री/श्रीमती/सुश्री VIJAY SINGH  
पुत्र /पुत्री /पत्नी श्री VRIT PAL SINGH  
उम्र -27 वर्ष जाति-RAJPUT व्यवसाय -BUSINESS  
निवासी B30 NANDPURI HAWA SARAK CIVIL LINES JAIPUR,,




ने की है जिनके समस्त हस्ताक्षर एवं अंगूठ के निशान मेरे समक्ष लिये  
गये हैं।

(2007053000334)  
Sale Deed (Conveyance deed)

उप पंजीयक, JAIPUR-III  
सब रजिस्ट्रार, जयपुर  
तृतीय



आदि ही लिख रखी है। अर्थात् उक्त सम्पत्ति हर प्रकार से पाक व साफ हैं, प्रथम पक्ष विक्रेता को उक्त सम्पत्ति को हर प्रकार से अपने काम में लेने व इसको हर प्रकार से हस्तान्तरित करने के सम्पूर्ण स्वत्वाधिकार प्राप्त है।

यह है कि प्रथम पक्ष विक्रेता को अपने आपसी रूपयों के लेन देन हेतु उक्त सम्पत्ति को विक्रय करने की आवश्यकता है, अतः प्रथम पक्ष विक्रेता ने उक्त सम्पत्ति कुल रकबा 0.48 हैक्टेयर अर्थात् 4800 वर्गमीटर व्यावसायिक भूमि के मालिकाना हकूक को सम्पूर्ण स्वत्वोंसहित मुबलिग 2,70,000/-रूपये अक्षरे दो लाख सत्तर हजार रूपये के बदले द्वितीय पक्ष क्रेता के हित में कतई विक्रय कर दिया है, तथा रकम बिचौती की सम्पूर्ण राशि 13,500/-रूपये जरिये बैंक नम्बर 079434 के, 13,500/-रूपये जरिये बैंक नम्बर 079435 के, 13,500/-रूपये जरिये बैंक नम्बर 079436 के, 13,500/-रूपये जरिये बैंक नम्बर 079437 के, 13,500/-रूपये जरिये बैंक नम्बर 079438 के, 67,500/-रूपये जरिये बैंक नम्बर 079439 के, 67,500/-रूपये जरिये बैंक नम्बर 079440 के, 67,500/-रूपये जरिये बैंक नम्बर 079441 के, इस प्रकार से कुल 2,70,000/-रूपये प्रथम पक्ष विक्रेता ने द्वितीय पक्ष क्रेता से उपरोक्तानुसार जरिये बैंको के पूर्व में प्राप्त कर लिये थे, जिनको पूर्व में उपरोक्तानुसार प्राप्त होना प्रथम पक्ष विक्रेता को द्वितीय पक्ष क्रेता से विक्रय मूल्य की राशि में से कुछ भी प्राप्त करना शेष नहीं रहा है। कब्जा उक्त विक्रय की जा रही सम्पत्ति का आज ही मौके पर जाकर प्रथम पक्ष विक्रेता ने द्वितीय पक्ष क्रेता को सभला दिया है, तथा प्रथम पक्ष विक्रेता ने विक्रय की जा रही भूमि पर से अपना समस्त दखल व कब्जा हटाकर उक्त द्वितीय पक्ष क्रेता को उक्त सम्पत्ति का प्रथम पक्ष विक्रेता के समान स्वामी, अधिकारी तथा काबिजदार बना दिया है।

यह है कि आज तक उक्त विक्रित सम्पत्ति पर जोस्वत्वाधिकार प्रथम पक्ष

-----4

DM



धारा 54 के तहत प्रमाण-पत्र  
 प्रमाणित किया जाता है कि इस लेख पत्र  
 की मालियत रूपये 1722000  
 मानते हुए इस पर देय कमी मुद्रांक  
 राशि 111830 पर कमी पंजीयन शुल्क रूपये 17220 कुल रूपये 129050 जरिये रसीद संख्या  
 [2007053000318]  
 दिनांक [19-1-2007] में जमा किये गये हैं।  
 अतः दस्तावेज को रूपये 111930  
 के मुद्रांकों पर निष्पादित माना जाता है।



(2007053000334) उप पंजीयक, JAIPUR-III  
 (Sale Deed (Conveyance deed))

सब रजिस्ट्रार, जयपुर  
 तृतीय

आज दिनांक 19/1/2007 को  
 पुस्तक संख्या 1 जिल्द संख्या 259  
 में पृष्ठ संख्या 81 क्रम संख्या 2007053000148 पर  
 पंजिबद्ध किया गया तथा अतिरिक्त  
 पुस्तक संख्या 1 जिल्द संख्या 1059  
 के पृष्ठ संख्या 439 से 447  
 पर चर्या किया गया।

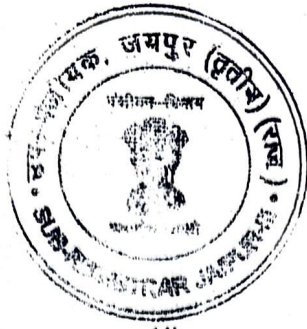
(2007053000334)

Sale Deed (Conveyance deed)

उप पंजीयक, JAIPUR-III

सब रजिस्ट्रार, जयपुर  
 तृतीय





(4)

विक्रेता को प्राप्त थे वे समस्त स्वत्वाधिकार अब द्वितीय पक्ष क्रेता को प्राप्त हो गये हैं। यदि प्रथम पक्ष विक्रेता का कोई उत्तराधिकारी, स्थानापन्न, प्रतिनिधी, पारीवारिक सदस्य या कोई अन्य दीगर व्यक्ति इस विक्रय के खिलाफ किसी प्रकार की कोई आपत्ति उठायेगा तो उसका तस्फिया प्रथम पक्ष विक्रेता अपने खर्च व पैरवी से करेगा। यदि आज से पहिले का कोई झगडा-टण्टा या कोई विवाद या कोई बकाया किसी भी किस्म का उक्त विक्रित सम्पत्ति के जिम्मे होगा तो उन सबका निपटारा व चुकारा प्रथम पक्ष विक्रेता अपने खर्च से व पैरवी से करेगा।

यह है कि अब उक्त द्वितीय पक्ष क्रेता उक्त विक्रित सम्पत्ति का नामान्तरकरण एवं खातेदारी आपने नाम से खुलवाने का अधिकारी होगा, यदि इस सम्बन्ध में प्रथम पक्ष विक्रेता के बयान व शहादत की लिखित व मौखिक आवश्यकता पडेगी तो प्रथम पक्ष विक्रेता पूर्ण सहयोग देने हेतु हर समय वचनबद्ध रहेगा।

यह है कि अब प्रथम पक्ष विक्रेता का या उनके उत्तराधिकारियों का उक्त विक्रित सम्पत्ति से किसी प्रकार का कोई हक व सम्बन्ध नहीं रहा है और न भविष्य में रहेगा। अब उक्त द्वितीय पक्ष क्रेता उक्त विक्रित सम्पत्ति से समस्त प्रकार के फायदे उठा सकेगा व इसको किसी को भी रहन, विक्रय, बख्शीश कर सकेगा।

यह है कि उक्त सम्पत्ति में किसी प्रकार की कोई पुख्ता या खाम तामीरात नही हो रखी है।

यह है कि उक्त सम्पत्ति की चारों सीमाओं में उत्तर की ओर अन्य खातेदारान् की कृषि भूमि, दक्षिण की ओर अन्य की भूमि, पूर्व की ओर रोड तथा पश्चिम की ओर कुनाल हेवर पुत्र श्री कुन्दनलाल की 7000 वर्गमीटर व्यवसायिक भूमि स्थित है।

यह है कि इस विक्रय-पत्र का समस्त खर्चा, मुद्रांक शुल्क व पंजीयन शुल्क द्वितीय पक्ष क्रेता द्वारा वहन किया गया है।

अतः यह विक्रय-पत्र प्रथम पक्ष विक्रेता ने द्वितीय पक्ष क्रेता के हित में अपनी

.....5

राजस्टर, जयपुर  
तृतीय





(5)

स्थिर बुद्धि एवं स्वस्थ इन्द्रिय की दशा में स्वेच्छापूर्वक बिना किसी दबाव व बिना किसी नशे पते के 100/-रूपये के एक किता मुद्रा पत्र व चार किता पैपरों पर निम्न साक्षीगण के समक्ष भली प्रकार से पढ़-सुन व समझ कर हस्ताक्षरित लिपिबद्धकरा दिया है, ताकि प्रमाण रहे और समय पर काम आवे।

फोटो स्टेट प्रति अस्पष्ट व अपठित होगी तो पंजीयन एवं मुद्रांक विभाग की कोई जिम्मेदारी नहीं होगी। दिनांक: 19-01-2007 ईस्वी।

हस्ताक्षर प्रथम पक्ष विक्रेता:-

DM

हस्ताक्षर द्वितीय पक्ष 'क्रेता':-

हस्ताक्षर साक्षीगण:-

1.

( N. C. Jhansi s/o Radhachand Jhansi  
Re. 23, Kesan Nagar, Hama Sadak  
Civil Lines Jaipur. )

( Vijay Singh s/o Vratpal Singh  
Re. B-30, Nandpur, Hama Sadak  
Civil Lines, Jaipur. )

प्रारूपकर्ता:-

नरेन्द्र कुमार माहेश्वरी

एडवोकेट

(AMER) 2530753

(JAIPUR) 2633706

(M) 9829140930

2007  
सब रजिस्ट्रार, जयपुर  
तृतीय

Administration Department

Page 1 of 1

Page 1 of 1

**Stamps and Registration Department  
Office of the Sub Registrar VI  
JAIPUR**

(Rule 75 &amp; 131)

## FEE RECEIPT

Receipt No	2007396001898	Date	07/11/2007
Presenter Name	KUNAL HEVAR	Document S. No	2007396001791
Presenter/Property Address	C-163, HANUMAN NAGAR, KHATIPURA, JAIPUR null		
Document Type	Sale Deed (Conveyance deed)		
Claimant Name	BHAGAT SINGH	Payment Mode	Cash
Face Value	350000	Evaluated Value	2490000
		Stamp Value	1000

Ord- registration fee	24900	commssion	0
csi_more_50000	200	custody	0
stamp(memorandom)	0	reg(memorandom)	0
Penalty	0	us_57	0
stamp duty	160850	us_62	0
us_25_34	0	others	0
us_64_67	0	Inspection_fee	0
		<b>Total :</b>	<b>185950</b>

One Lakh Eighty Five Thousand Nine Hundred Fifty Only

Cashier

Sub Registrar JAIPUR-VI

पञ्चम जयपुर

भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

रु.1000

ONE THOUSAND RUPEES

Rs.1000

राजस्थान RAJASTHAN

81758



श्री  
विक्रय पत्र

यह विक्रय-पत्र आज दिनांक 07-11-2007 ईस्वी को श्री कुनाल हेवर पुत्र श्री कुन्दनलाल आयु 24 साल जाति जाटव निवासी मकान नम्बर सी-163, हनुमान नगर, खातीपुरा, जयपुर जिला जयपुर, जिनको कि इस विक्रय पत्र में आगे प्रथम पक्ष विक्रेता के नाम से सम्बोधित किया गया है की ओर से सिनसिना सिस्टम प्रा. लि. जरिये निदेशक श्री भगतसिंह पुत्र श्री सुजानसिंह आयु 37 साल जाति जाट निवासी प्लाट नम्बर 38, शर्मा कॉलोनी, बाईस गोदाम, इण्डस्ट्रीयल ऐरिया, जयपुर, जिनको कि इस विक्रय पत्र में आगे द्वितीय पक्ष क्रेता के नाम से सम्बोधित किया गया है के हित में निम्न प्रकार से लेख बद्ध किया गया है।

.....2

उप पंजीयक

क्रमांक 3979 दिनांक 07-11-07  
 नाम सिन सिना सिस्टिम प्रायलि  
 पिता जसिने निवेष्टक प्रमत्त लिटि डुजान लिटि जल  
 निवासा शर्मा कोलोनी 22 गोडाच निवृत्ती समिती अण्डा  
 वारदा वि. नं. 400  
 मूद्रांक का मूल्य 1.0000

हस्ताक्षर  
 (10)  
 (हस्ताक्षर)

रवि प्रकाश शर्मा  
 सहाय्य विद्येता  
 ला. नं. 27 990  
 ग्रहणीक परिसर आर्सेन जयपुर



जस्थान

(2)

जो कि ग्राम कचेहरावाला उर्फ चौखल्यावास तहसील आमेर जिला जयपुर में प्रथम पक्ष विक्रेता के स्वयं की खातेदारी की कृषि भूमि स्थित है, जिसका विवरण निम्न है :-

क्र. सं.	सारिणी	
	खसरा नम्बर	रकबा
1.	191	0.14 हैक्टेयर
2.	194	0.26 हैक्टेयर
3.	195	0.19 हैक्टेयर
4.	196	0.05 हैक्टेयर
5.	204	0.06 हैक्टेयर
	योग	0.70 हैक्टेयर

उपरोक्त सारिणी के अनुसार कुल 5 किता खसरे नम्बरान का कुल रकबा 0.70 हैक्टेयर है। उक्त उल्लेखित सम्पत्ति कुल रकबा 0.70 हैक्टेयर अर्थात् 7000 वर्गमीटर भूमि राजस्व रेकार्ड की जमाबन्दी में जरिये नामान्तकरण संख्या 122 दिनांक 23.11.2006 के कृषि से व्यवसायिक (संपरिवर्तन) प्रयोजनार्थ प्रथम पक्ष विक्रेता के नाम से दर्ज हो चुका है। इस प्रकार से उक्त सम्पत्ति कुल रकबा 0.70 हैक्टेयर अर्थात् 7000 वर्गमीटर व्यवसायिक भूमि प्रथम पक्ष विक्रेता के अधिकार तथा कब्जे में है। किसी अन्य का इससे किसी प्रकार का कोई हक व सम्बन्ध नहीं है। उक्त उल्लिखित सम्पत्ति आज तक समस्त प्रकार के झगड़े-टण्टों से, वाद विवादों से तथा सरकारी, गैर सरकारी बैंक एवं जन साधारण के ऋण एवं कर भार से सर्वथा मुक्त है। प्रथम पक्ष विक्रेता ने उक्त सम्पत्ति को आज से पूर्व किसी के हित में रहन, विक्रय, बख्शीश, जमानत, कुर्की, डिक्री, पूण्य वसीयत आदि से बन्धित अथवा हस्तान्तरित नहीं कर रखी है, तथा नाहीं कोई एग्रीमेन्ट या संविदा कर कोई रसीद आदि ही लिख रखी है। अर्थात् उक्त सम्पत्ति हर प्रकार से पाक व साफ है, प्रथम पक्ष विक्रेता को उक्त सम्पत्ति को हर प्रकार से अपने काम में लेने व इसको हर प्रकार से हस्तान्तरित करने के सम्पूर्ण स्वत्वाधिकार प्राप्त हैं।


यह है कि प्रथम पक्ष विक्रेता को अपने घरेलू खर्च एवं अन्य निजि आवश्यकताओं


3.

Kamer

B

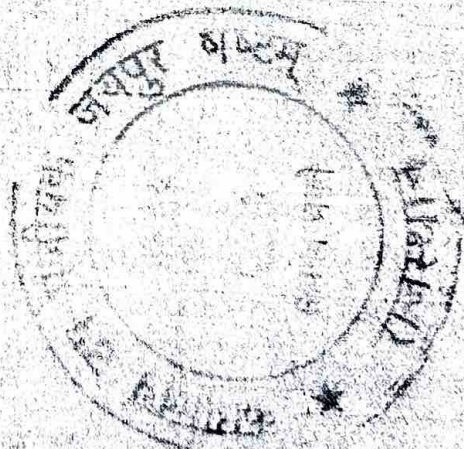
आज दिनांक 7 माह नवम्बर सन् 2007 को 07:07 PM बजे  
 श्री/श्रीमती/सुश्री KUNAL HEVAR पुत्र/पुत्री/पत्नी श्री KUNDAN LAL  
 उम्र 24 वर्ष, जाति JATAV व्यवसाय BUSINESS  
 निवासी C-163, HANUMAN NAGAR, KHATIPURA, JAIPUR null  
 ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

  
 हस्ताक्षर प्रस्तुतकर्ता  
 (2007396001791)  
 (Sale Deed (Conveyance deed))

  
 हस्ताक्षर उप पंजीयक,  
 JAIPUR पंजीयक  
 बटम जयपुर

रसीद नं०	[2007396001898]
दिनांक	[7-11-2007]
पंजीयन शुल्क रु०	24900
प्रतिलिपि शुल्क रु०	0
पृथक्कन शुल्क रु०	200
अन्य शुल्क रु०	0
कमी स्ट्याम्प शुल्क रु०	160850
कुल योग रु०	185950

(2007396001791) उपपंजीयक, JAIPUR-VI  
 ((Sale Deed (Conveyance deed)))



(3)

की पूर्ति हेतु रूपयों की आवश्यकता है, अतः प्रथम पक्ष विक्रेता ने उक्त वर्णित सम्पत्ति कुल रकबा 0.70 हैक्टेयर अर्थात् 7000 वर्गमीटर व्यावसायिक भूमि के मालिकाना हकूक को सम्पूर्ण स्वत्वों सहित मुबलिंग 3,50,000/- रूपये (अक्षरे तीन लाख पचास हजार रूपये) के बदले द्वितीय पक्ष क्रेता के हित में कलई विक्रय कर दिया है तथा रकम बिचौती की राशि प्रथम पक्ष विक्रेता ने द्वितीय पक्ष क्रेता से पूर्व में प्राप्त कर ली थी तथा कब्जा उक्त विक्रय की जा रही सम्पत्ति का पूर्व में ही मौके पर जाकर प्रथम पक्ष विक्रेता ने द्वितीय पक्ष क्रेता को सम्हला दिया था, इस प्रकार से उक्त आराजी की विक्रय प्रतिफल की राशि पूर्व में प्राप्त होना व उक्त सम्पत्ति का कब्जा पूर्व द्वितीय पक्ष क्रेता को सम्हलाना प्रथम पक्ष विक्रेता आज इस विक्रय पत्र में स्वीकार करता है, तथा प्रथम पक्ष विक्रेता ने विक्रय की जा रही सम्पत्ति पर से अपना समस्त दखल व कब्जा हटाकर उक्त द्वितीय पक्ष क्रेता को उक्त सम्पत्ति का प्रथम पक्ष विक्रेता के समान स्वामी, अधिकारी तथा काबिजदार बना दिया था।

यह है कि आज तक उक्त विक्रित सम्पत्ति पर जो स्वत्वाधिकार प्रथम पक्ष विक्रेता को प्राप्त थे वे समस्त स्वत्वाधिकार अब द्वितीय पक्ष क्रेता को प्राप्त हो गये हैं। यदि प्रथम पक्ष विक्रेता का कोई उत्तराधिकारी, स्थानापन्न, प्रतिनिधी, पारीवारिक सदस्य या कोई अन्य दीगर व्यक्ति इस विक्रय के खिलाफ किसी प्रकार की कोई आपत्ति उठायेगा तो उसका तस्फिया प्रथम पक्ष विक्रेता अपने खर्चे व पैरवी से करेगा। यदि आज से पहिले का कोई झगडा-टण्टा या कोई विवाद या कोई बकाया किसी भी किस्म का उक्त विक्रित सम्पत्ति के जिम्मे होगा तो उन सबका निपटारा व चुकारा प्रथम पक्ष विक्रेता अपने खर्चे से व पैरवी से करेगा।

यह है कि अब उक्त द्वितीय पक्ष क्रेता उक्त विक्रित सम्पत्ति का नामान्तरकरण एवं खातेदारी अपने नाम से खुलवाने का अधिकारी होगा, यदि इस सम्बन्ध में प्रथम पक्ष विक्रेता के बयान व शहादत की लिखित व मौखिक आवश्यकता पडेगी तो प्रथम पक्ष विक्रेता पूर्ण सहयोग देने हेतु हर समय वचनबद्ध रहेगा।

यह है कि अब प्रथम पक्ष विक्रेता का या उनके उत्तराधिकारियों का उक्त विक्रित सम्पत्ति से किसी प्रकार का कोई हक व सम्बन्ध नहीं रहा है और न भविष्य में रहेगा। अब उक्त द्वितीय पक्ष क्रेता उक्त विक्रित सम्पत्ति से समस्त प्रकार के फायदे

उक्त श्री/श्रीमती/सुश्री (Executant)  
 1-KUNAL HEVAR / KUNDAN LAL  
 उम्र -24 वर्ष जाति - JATAV, व्यवसाय -BUSINESS  
 निवासी - C-163, HANUMAN NAGAR, KHATIPURA,  
 JAIPUR

Signature

Photo

Thumb

*[Handwritten Signature]*



(And Claimant)

1-BHAGAT SINGH / SUJAN SINGH  
 उम्र -37 वर्ष जाति - JAT व्यवसाय -BUSINESS  
 निवासी -38, SHARMA COLONY, BYES GOWDOWN INDS.  
 AREA, JAIPUR AS DIR. OF SINSINA SYSTEM PVT. LTD.

*[Handwritten Signature]*



ने लेख्यपत्र Sale Deed (Conveyance deed) को पढ़ सुन व  
 समझकर निष्पादन करना स्वीकार किया। प्रतिफल राशी रु0  
 350000/- पूर्व में/मेरेसमक्ष / ने से रु0 350000/- पूर्व में  
 मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान

1- श्री/श्रीमती/सुश्री MORDHAVJ SINGH  
 पुत्र /पुत्री /पत्नी श्री ROSHAN SINGH  
 उम्र -37 वर्ष जाति-LUHAR व्यवसाय -BUSINESS  
 निवासी GRAM KUMEHER, DIST. BHARATPUR...

*[Handwritten Signature]*



2- श्री/श्रीमती/सुश्री DASRATH  
 पुत्र /पुत्री /पत्नी श्री NAWAL  
 उम्र -32 वर्ष जाति-JATAV व्यवसाय -BUSINESS  
 निवासी GRAM HELAK, DIST. BHARATPUR...

*[Handwritten Signature]*



ने की है जिनके समस्त हस्ताक्षर एवं अंगूठ के निशान मेरे  
 समक्ष लिये गये हैं।

(2007396001791)

Sale Deed (Conveyance deed)

उप पंजीयक, JAIPUR-VI  
 उप पंजीयक  
 बस्टम जयपुर

(4) उठा सकेगा व इसको किसी को भी रहन, विक्रय, बखशीश कर सकेगा।

यह है कि उक्त सम्पत्ति में किसी प्रकार की कोई पुख्ता या खाम तामीरात नहीं हो रखी है।

यह है कि इस विक्रय-पत्र का समस्त खर्चा, मुद्रांक शुल्क व पंजीयन शुल्क द्वितीय पक्ष क्रेता द्वारा वहन किया गया है।

अतः यह विक्रय-पत्र प्रथम पक्ष विक्रेता ने द्वितीय पक्ष क्रेता के हित में अपनी स्थिर बुद्धि एवं स्वस्थ इन्द्रिय की दशा में स्वेच्छापूर्वक बिना किसी दबाव व बिना किसी नशे पते के 1000/-रुपये के एक किता मुद्रा पत्र व तीन किता पैपरों पर निम्न साक्षीगण के समक्ष भली प्रकार से पढ़-सुन व समझ कर हस्ताक्षरित लिपिबद्ध करा दिया है, ताकि प्रमाण रहे और समय पर काम आवे।

फोटो स्टेट प्रति अस्पष्ट व अपठित होगी तो पंजीयन एवं मुद्रांक विभाग की कोई जिम्मेदारी नहीं होगी। दिनांक: 07-11-2007 ईस्वी।

हस्ताक्षर प्रथम पक्ष विक्रेता:-

हस्ताक्षर द्वितीय पक्ष 'क्रेता':-

हस्ताक्षर साक्षीगण:-

(1) मोरध्वजसिंह (मोरध्वजसिंह)  
श्री राजनसिंह कापु 3740  
जाति लुहार कि. गा. जो.  
किरहल ता. मुहट  
जिला म (लुह)

(2)

दशरथ सिंह पुत्र श्रीनवल सिंह  
उम्र - 32 वर्ष जाति जाटव

ग्राम व पोस्ट हेलना तह. लुहट  
जिला मरतपुर

Dr. Ashok  
Advocate

feeReceipt

endorsement

धारा 54 के तहत प्रमाण-पत्र  
 प्रमाणित किया जाता है कि इस लेख पत्र  
 की मालियत रूपये 2490000  
 मानते हुए इस पर देय कमी मुद्रांक  
 राशि 160850 पर कमी पंजीयन शुल्क रूपये 24900 कुल रूपये 185750 जरिये  
 रसीद संख्या [2007396001898]  
 दिनांक [7-11-2007] में जमा किये गये है।  
 अतः दस्तावेज को रूपये 161850  
 के मुद्रांकों पर निष्पादित माना जाता है।

(2007396001791) उप पंजीयक, JAIPUR-VI  
 (Sale Deed (Conveyance deed))

उप पंजीयक

आज दिनांक 7/11/2007 को जयपुर  
 पुस्तक संख्या 1 जिल्द संख्या 40  
 में पृष्ठ संख्या 74 क्रम संख्या 2007396001204 पर  
 पंजिबद्ध किया गया तथा अतिरिक्त  
 पुस्तक संख्या 1 जिल्द संख्या 158  
 के पृष्ठ संख्या 259 से 266  
 पर चस्था किया गया।

(2007396001791) उप पंजीयक, JAIPUR-VI  
 Sale Deed (Conveyance deed)

उप पंजीयक

जयपुर



प्रारूप 'ख'  
 वेधिये नियम 0 (2) और (3)  
 कार्यालय उपखण्ड अधिकारी, आमेर मु० जयपुर

दिनांक :- 2/9/20

क्रमांक: रूपा० / 1074

संपरिवर्तन आदेश

के आवेदन पर उसकी खातेदारी अभिधृति में धारित कृषि भूमि का राजस्थान भू राजस्व (ग्रामीण क्षेत्रों में कृषि भूमि का अकृषिक प्रयोजनों के लिए संपरिवर्तन नियम 1992) के नियम 8 (2)/8 (3) के अधीन अकृषि प्रयोजन के लिए इसके द्वारा संपरिवर्तन किया जाता है, जिसकी विशिष्टियां नीचे दी गई हैं।

1. आवेदक खातेदार अभिधारी का नाम  
 पिता/पति के नाम सहित पूरा पता।

श्री. एम.एस. पुत्र. नवल गाटव निवासी म० न० 0  
 विरहदे हाउस, अमरपुर नगर,  
 एम.एस. के गाटव के सामने, भरतपुर

2. क्या आवेदक अनुसूचित जाति या  
 अनुसूचित जनजाति का सदस्य है।

अनुसूचित जाति

3. संपरिवर्तन भूमि का ब्योरा:-  
 (क) ग्राम/ग्राम पंचायत/तहसील का नाम

ग्राम क्वेरावाता उप. चौ. डल्हावा  
 ग्राम पंचायत द्वारा तह. आमेर जिला

(ख) भूमि का खसरा संख्या और  
 प्रत्येक खसरा संख्या का क्षेत्रफल  
 (हेक्टेयर में)

खसरा नं. 187 रकबा 0.13 है, 188 र  
 - 0.15 है, 189 रकबा 0.14 है, 190  
 - रकबा 0.12 है.

(ग) प्रत्येक खसरा संख्या के  
 क्षेत्रफल को उपदर्शित करते हुए  
 संपरिवर्तित क्षेत्रफल (हेक्टे. या व.मी. में)

खसरा नं. 187 रकबा 0.07 है, 188 र  
 - 0.15 है, 189 रकबा 0.14 है, 190  
 - रकबा 0.12 है, कुल रकबा 0.48 है.

4. संपरिवर्तन का प्रयोजन

अर्थात् 4800 वर्गमीटर सड़क के मध्य से  
 हुगानों के लिए व्यवसायिक

5. संदेय प्रीमियम की दर

1 पैसे 16/-

6. चालान की संख्या तथा तारीख  
 सहित जमा कराई गई प्रीमियम की  
 रकम।

क्र. नं. 448 दि. 5-8-2006 राशि 36  
 क्र. नं. 449 दि. 5-8-06 राशि 3840  
 कुल राशि 7680

7. चालान की संख्या तथा तारीख  
 सहित शासित यदि कोई हो  
 जमा कराई गई रकम।

प्रतिलिपि शाखा  
 प्रतिलिपि शाखा  
 मिशन - किय्या  
 बदा - सुना



8. चालान की संख्या तथा तारीख सहित ब्याज यदि कोई हो, की जमा कराई गई रकम।	निल
9. क्या आदेश नियमितकरण के लिए नियम 12 के आधीन जारी किया गया है।	निल
10. अन्य विशिष्टियां, यदि कोई हो।	सड़क के मध्य से 30 मीटर छोड़कर

11. उपर्युक्त संपरिवर्तन आदेश निम्नलिखित शर्तों के अधीन होगा:-

- (1) उपर्युक्त अकृषिक प्रयोजन के लिए संपरिवर्तन भूमि का उपयोग विहित प्राधिकारी की पूर्व अनुज्ञा प्राप्त किये बिना किसी अन्य प्रयोजन के लिए नहीं किया जायेगा।
- (2) यदि आवेदक इस आदेश के जारी होने की तारीख से 2 वर्ष की कालावधि के भीतर संपरिवर्तित प्रयोजन के लिये भूमि का उपयोग करने में विफल रहता है तो अनुज्ञा प्रत्याहृत कर ली जायेगी और आवेदक द्वारा जमा कराया गया प्रीमियम धन समपूत हो जायेगा।
- (3) नियम-4 में यथा वर्णित भूमि का उपयोग अकृषिक प्रयोजन के लिये नहीं किया जायेगा।
- (4) लोकोपयोगी प्रयोजन के लिये संपरिवर्तित भूमि के किसी भाग का अन्य किसी अकृषिक प्रयोजन के लिए उपयोग विहित प्राधिकारी से विधि मान्य अनुज्ञा प्राप्त किये बिना नहीं किया जायेगा।
- (5) निर्माण के संबंध में स्थानीय संस्था के नियम/कानून मानने हेतु बाध्यकारी होंगे।
- (6) संपरिवर्तित की गई भूमि के ले आउट प्लान अधिकृत वास्तुविद् से प्रमाणित करवाकर अनुमोदन हेतु इस कार्यालय में 15 दिवस में प्रस्तुत करेंगे।
- (7) उक्त ग्राम जयपुर विकास प्राधिकरण क्षेत्र में सम्मिलित होने पर प्राधिकरण के नियम मानने एवं देय राशि प्राधिकरण को भुगतान करने हेतु बाध्यकारी होंगे।
- (8) आधारभूत सुविधाओं के विकास का सम्पूर्ण व्यय संबंधित विकास कर्ता द्वारा अपने स्रोतों से वहन किया जायेगा।
- (9) नियमानुसार निर्धारित हिस्सा सुविधा क्षेत्र के रूप में छोड़ा जायेगा एवं जब भी वह क्षेत्र शहरी/स्थानीय निकाय के क्षेत्र में आयेगा, शहरी / स्थानीय निकाय को स्वतः स्थानान्तरित हो जायेगा।

(3) 00

उपखण्ड अधिकारी  
आमेर मु० जयपुर

उपखण्ड अधिकारी  
आमेर मु० जयपुर

क्रमांक: रूपा०/०५/१०७५-७४

दिनांक:- 2/9/2006

प्रतिलिपि:-

1. श्रीमान जिला कलेक्टर महोदय, जयपुर।
2. आवेदक ~~श्रीमान जयपुर जयपुर जयपुर~~
3. सरपंच, ग्राम पंचायत ~~जयपुर~~ प.स. आमेर जिला जयपुर।
4. तहसीलदार, आमेर, को आवश्यक कार्यवाही हेतु प्रेषित है।
5. आदेश/गार्ड फाइल

(3) 00

10/8/2006

उपखण्ड अधिकारी  
आमेर मु० जयपुर

प्रारूप 'ख'  
देखिये नियम 8 (2) और (3)  
कार्यालय उपखण्ड अधिकारी, आमेर मु० जयपुर

क्रमांक: रूपा०/1080

दिनांक :- 2/9/06

संपरिवर्तन आदेश

श्री कुनाल हेवर पुत्र कुन्दन लाल जाटव

के आवेदन पर उसकी खातेदारी अभिधृति में धारित कृषि भूमि का राजस्थान भू राजस्व (ग्रामीण क्षेत्रों में कृषि भूमि का अकृषिक प्रयोजनों के लिए संपरिवर्तन नियम 1992) के नियम 3 (2)/8 (3) के अधीन अकृषि प्रयोजन के लिए इसके द्वारा संपरिवर्तन किया जाता है, जिसकी विशिष्टियां नीचे दी गई हैं।

1. आवेदक खातेदार अभिधारी का नाम पिता/पति के नाम सहित पूरा पता।	श्री कुनाल हेवर पुत्र कुन्दन लाल जाटव निवासी 163, हनुमान नगर, खातीपुरा जयपुर
2. क्या आवेदक अनुसूचित जाति या अनुसूचित जनजाति का सदस्य है।	अनुसूचित जाति
3. संपरिवर्तन भूमि का ब्योरा:- (क) ग्राम/ग्राम पंचायत/तहसील का नाम	ग्राम कचेरावाला उर्फ चौखत्या (माल) ग्राम पंचायत तहसील आमेर जिला जयपुर
(ख) भूमि का खसरा संख्या और प्रत्येक खसरा संख्या का क्षेत्रफल (हेक्टेयर में)	खसरा नं० 191 रकबा 0.14 है, 194 रकबा 0.26 है, 195 रकबा 0.19 है, 198 रकबा 0.05 है, 204 रकबा 0.05 है कुल रकबा 0.70 हेक्टर
(ग) प्रत्येक खसरा संख्या के क्षेत्रफल को उपदर्शित करते हुए संपरिवर्तित क्षेत्रफल (हेक्टे. या व.मी. में)	खसरा नं० 191 रकबा 0.14 है, 194 रकबा 0.26 है, 195 रकबा 0.19 है, 198 रकबा 0.05 है, 204 रकबा 0.05 है कुल रकबा 0.70 हेक्टर अर्थात् 7000 वर्ग मीटर
4. संपरिवर्तन का प्रयोजन	व्यवसायिक इस्तेमालों के लिए
5. संदेय प्रीमियम की दर	रूपये 16/-
6. चालान की संख्या तथा तारीख सहित जमा कराई गई प्रीमियम की रकम।	चालान सं० 446 दिनांक 05-08-2006 राशि 56000/-
7. चालान की संख्या तथा तारीख सहित शास्ति यदि कोई प्रमाणित जमा कराई गई रकम।	चालान सं० 447 दिनांक 05-08-2006 राशि 56000/-

कृते प्रभारी अधिकारी  
प्रतिलिपि शाखा  
कलेक्टर कार्यालय, जयपुर  
मिलान - क्रिया  
पदा - सुना

8. चालान की संख्या तथा तारीख सहित ब्याज यदि कोई हो, की जमा कराई गई रकम।

9. क्या आदेश नियमितकरण के लिए नियम 12 के आधीन जारी किया गया है।

10. अन्य विशिष्टियां, यदि कोई हो।



11. उपर्युक्त संपरिवर्तन आदेश निम्नलिखित शर्तों के अधीन होगा:-

- (1) उपर्युक्त अकृषिक प्रयोजन के लिए संपरिवर्तन भूमि का उपयोग विहित प्राधिकारी की पूर्व अनुज्ञा प्राप्त किये बिना किसी अन्य प्रयोजन के लिए नहीं किया जायेगा।
- (2) यदि आवेदक इस आदेश के जारी होने की तारीख से 2 वर्ष की कालावधि के भीतर संपरिवर्तित प्रयोजन के लिये भूमि का उपयोग करने में विफल रहता है तो अनुज्ञा प्रत्याहृत कर ली जायेगी और आवेदक द्वारा जमा कराया गया प्रीमियम वन समपहत हो जायेगा।
- (3) नियम-4 में यथा वर्णित भूमि का उपयोग अकृषिक प्रयोजन के लिये नहीं किया जायेगा।
- (4) लोकोपयोगी प्रयोजन के लिये संपरिवर्तित भूमि के किसी भाग का अन्य किसी अकृषिक प्रयोजन के लिए उपयोग विहित प्राधिकारी से विधि मान्य अनुज्ञा प्राप्त किये बिना नहीं किया जायेगा।

(5) निर्माण के संबंध में स्थानीय संस्था के नियम/कानून मानने हेतु बाधकारी होंगे।

(6) संपरिवर्तित की गई भूमि के ले आउट प्लान अधिकृत वास्तुविद् से प्रेषित करवाकर अनुमोदन हेतु बृक्ष कार्यालय में 15 दिवस में प्रस्तुत करेंगे।

(7) उक्त ग्राम जयपुर विकास प्राधिकरण क्षेत्र में सम्मिलित होने पर प्राधिकरण के नियम मानने एवं देय राशि प्राधिकरण को भुगतान करने हेतु बाधकारी होंगे।

(8) आधारभूत सुविधाओं के विकास का सम्पूर्ण व्यय संबंधित विकास कर्ता द्वारा अपने श्रोतों से वहन किया जावेगा।

(9) नियमानुसार निर्धारित हिस्सा सुविधा क्षेत्र के रूप में जोड़ जायेगा एवं जब भी वह क्षेत्र शहरी/स्थानीय निकाय के क्षेत्र में आयेगा, शहरी / स्थानीय निकाय को स्वयं स्वतन्त्रतापूर्वक

108 ई. संपरिवर्तन आदेश पर संपर्क हेतु रोड कार्रवाई के सभी नियम एवं शर्तों का पालन प्रभावी रहेगा।

उपस्थित प्राधिकारी  
आमेर जयपुर

दिनांक- 2/9/2006

क्रमांक:रूपा0/05/1081-84

प्रतिलिपि:-

1. श्रीमान जिला कलक्टर महोदय, जयपुर।
2. आवेदक श्री राजेश कुमार द्वार निवासी 100, प.स. आमेर जिला जयपुर।
3. सरपंच, ग्राम आमेर।
4. तहसीलदार आमेर की आवश्यक कार्यवाही हेतु प्रेषित है।
5. आदेश/गाई फाईल

उपस्थित प्राधिकारी  
आमेर मु0 जयपुर  
कृते प्रभारी अधिकारी  
कृते प्रतिलिपि शाखा  
कलक्टर कार्यालय, जयपुर  
मिलान - किया  
पत्रिका - सुना



209

५९.

Annex 7

३-३

प्रपत्र पी-26 (वी)  
(देखिये नियम 153 ए)

## जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

ग्राम का नाम :- कचेरावालाऊर्फचौखल्यावास  
पटवार हल्का :- कूकस  
मू.अभि.नि. :- आमेर  
तहसील :- आमेर  
जिला :- जयपुर

सम्बत :- 2070 - 2073  
भूमि धारक का नाम :- राज.सरकार  
क्षेत्रफल की ईनाई :- हैकटेयर  
खाता संख्या नया :- 107  
खाता संख्या पुराना :- 101

काश्तकार का नाम:-

सिनसिना सिस्टम प्रा. लि. जरिये निदेशक भगतसिंह पुत्र सुजानसिंह जाति जाट नि. प्लाट न. 38 शर्मा कालोनी बाईल गोदाम इण्डस्ट्रीयल  
एरिया जयपुर खातेदार

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
187/1	0.0700	वाणिज्य प्रयोजनार्थ	0.0700	0.0000		
188	0.1500	वाणिज्य प्रयोजनार्थ	0.1500	0.0000		
189	0.1400	वाणिज्य प्रयोजनार्थ	0.1400	0.0000		
190/662	0.1200	वाणिज्य प्रयोजनार्थ	0.1200	0.0000		
191	0.1400	वाणिज्य प्रयोजनार्थ	0.1400	0.0000		
194	0.2600	वाणिज्य प्रयोजनार्थ	0.2600	0.0000		
195	0.1900	वाणिज्य प्रयोजनार्थ	0.1900	0.0000		
196	0.0500	वाणिज्य प्रयोजनार्थ	0.0500	0.0000		
204	0.0600	वाणिज्य प्रयोजनार्थ	0.0600	0.0000		
कुल खसरे - 9	1.1800		1.1800	0.00		

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 11-Sep-2023



211 S.



**Presentation Endorsement**

आज दिनांक 19 माह 04 सन् 2017 को 12:56 PM बजे  
बी/बीमती/सुश्री BHAGAT SINGH AS DIR. LOHAGARH RESORT  
PVT.LTD. पुत्र/पुत्री/पति श्री SUJAN SINGH  
उम्र 43 वर्ष, जाति JAT, व्यवसाय Business  
निवासी House No.:38, Colony: SHARMA COLONY, Area: 22 GODAM  
JAIPUR, City: JAIPUR, Pin code: 302006, District: JAIPUR, State:  
RAJASTHAN

ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता  
201701016004156

Lease deed u/s 90A of RLR in favor of Khatedar (Male)

हस्ताक्षर उप पंजीयक,  
JAIPUR-II  
उप पंजीयक द्वितीय  
जयपुर

**Fees Receipt Endorsement**

रसीद नं.	201702016003824
दिनांक	19-04-2017
पंजीयन शुल्क ₹	15690
प्रतिलिपि शुल्क ₹	0
पृष्ठांकन शुल्क ₹	300
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	78500
कमी सरचार्ज शुल्क ₹	15700
कुल योग	110190

201701016004156

Lease deed u/s 90A of RLR in favor of Khatedar (Male)

उप पंजीयक JAIPUR-II  
उप पंजीयक द्वितीय  
जयपुर

For Lohagarh Resorts Pvt. Ltd.

Director

212

52.



Endorsement of Execution

अनु क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का प्रकार
1 श्री/श्रीमती/सुश्री BHAGAT SINGH AS DIR. LOHAGARH RESORT PVT.LTD. , पुत्र/पुत्री/पति श्री SUJAN SINGH , व्यवसाय Business जाति JAT House No.:39, Colony: SHARMA COLONY , Area: 22 GODAM JAIPUR, City: JAIPUR, Pin code: 302006, District: JAIPUR, State: RAJASTHAN			Executant Age : 43 Signature:

ये लेख्यपत्र Lease deed u/s 90A of RLR in favor of Khatedar (Male) को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया ।

प्रतिफल राशि रु 1568242/- पूर्व में / मेरे समक्ष / में से रु 1568242/- पूर्व में \_\_\_\_\_ ये मेरे समक्ष प्राप्त करना स्वीकार किया ।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है , जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष लिए गए हैं।

अनु क्र. गवाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1 Name: श्री/श्रीमती/सुश्री MANOJ SHARMA , पुत्र/पुत्री/पति श्री RAMAVTAR SHARMA. जाति BRAHMIN Age: 38 Add: House No.:F-97, Colony: RAJLAXMI RESIDENCY, Area: NIWARU ROAD, City: JAIPUR, Pin code: 302012, District: JAIPUR, State: RAJASTHAN			Signature:

201701016004156

Lease deed u/s 90A of RLR in favor of Khatedar (Male)

मुद्रा पंजीयक जयपुर  
जयपुर

For Lohagarh Resorts Pvt. Ltd.

Director

**Registration Endorsement**

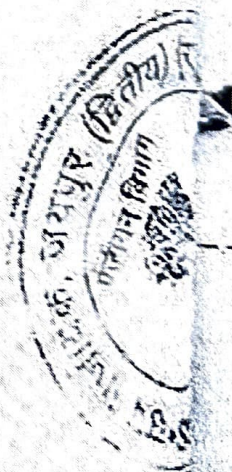
अब दिनांक 20/04/2017 को  
 पुस्तक संख्या 1 जिल्द संख्या 1071 में  
 पृष्ठ संख्या 127 क्रम संख्या 201703016103299 पर पंजीबद्ध किया गया तथा  
 अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 4271 के  
 पृष्ठ संख्या 452 से 463 पर चल्पा किया गया।

201701016004156

Lease deed u/s 90A of RLR in favor of Khatedaar (Male)

उप पंजीबद्ध

उप पंजीबद्ध  
 जयपुर



54.

# SITE PLAN FOR 214 YOGA & MEDITATION CENTRE

VILLAGE - KACHERAWALA URF CHOKHAWAS TEH. AMER, JAIPUR

KHASARA NO. - 176/ 673 , 190

PLOT AREA - 4617.00 SQ. MT.

BUILT UP AREA / FAR

= AS PER BYE LAWS

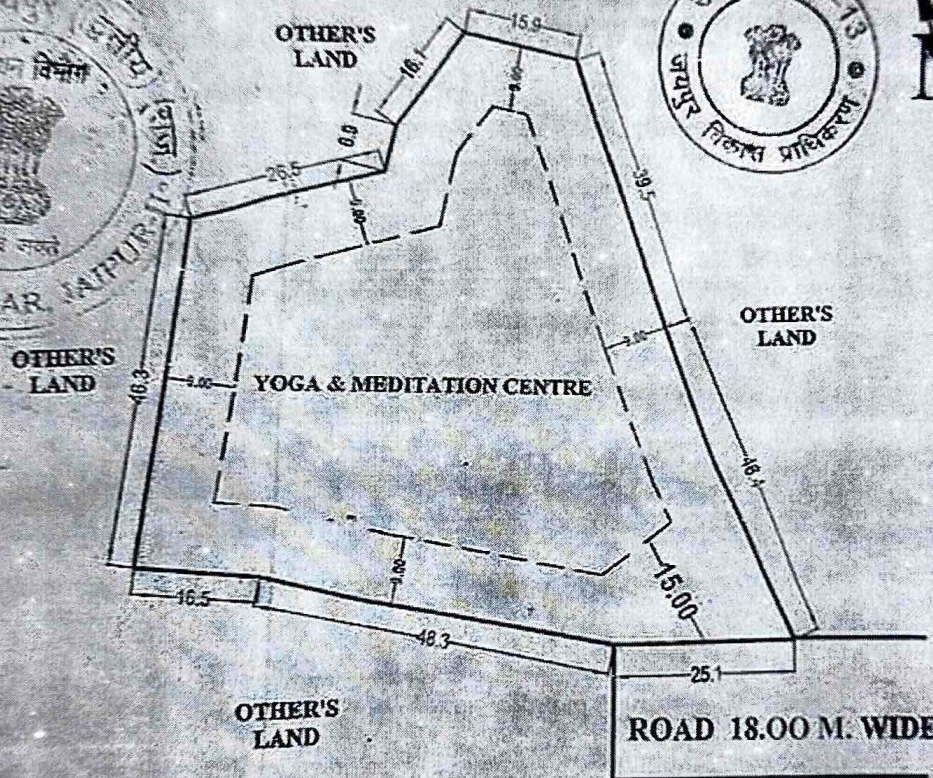
HEIGHT & OTHERS PERAMETERS = AS PER BYE LAWS

FOR CONSTRUCTION OF BUILDING JDA BY- LAWS WILL BE APPLICABLE

NOTE:-

- THIS SITE PLAN IS BASED UPON P.T. SURVEY AND KHASRA MAP PROVIDED BY TDR/ AMEN.
- CONSTRUCTION OF BUILDING ALLOWED AS PER BUILDING PLAN APPROVAL

SCALE - 1 CM = 10M



*[Signature]*  
**SITE ENGINEER**  
 ZONE-13

*[Signature]*  
**ATP/DTP**  
 ZONE-13

*[Signature]*  
**DY. COMMISSIONER**  
 ZONE-13  
 Jaipur Development Authority, Jaipur



## JAIPUR DEVELOPMENT AUTHORITY JAIPUR

For Lohagiri Resorts Pvt. Ltd.

*[Signature]*  
Director

यह प्रमाण-पत्र किसी भी व्यापार-व्यवसाय करने हेतु किसी भी व्यक्ति/संस्थान को वैधानिक रूप से अभिकृत नहीं करता है। यह मात्र पंजीयन प्रमाण-पत्र है।

## प्रपत्र 3

This is merely a Registration Certificate and not License and it does not by it self bestow any legality on the structure or confer any right on the employer so far the date and time of existence of the structure in which this Shop/ establishment is located.

## (देखिये नियम 4)

राजस्थान दुकान एवं वाणिज्य संस्थान अधिनियम, 1958  
संस्थान का पंजीयन प्रमाण पत्र

संस्थान का नाम : मैसर्स लोहागढ़ रिसोर्ट्स प्रा.लि.  
नियोजक/मालिक का नाम : भगत सिंह पुत्र सुजान सिंह -एम.डी.  
स्थान का डाक-पता : 38, शर्मा कॉलोनी, हवा सड़क, 22 गोदाम,  
जयपुर  
पंजीयन प्रमाण-पत्र संख्या : एस.एच-258 आर-4/आरि/पंज-45/2014

यह प्रमाणित किया जाता है कि संस्थान वाणिज्य प्रतिष्ठान

राजस्थान दुकान एवं वाणिज्य संस्थान अधिनियम, 1958 के अन्तर्गत 01-02-2014 से  
31.12.2016 तक आज दिनांक 19.2.14  
माह Feb., 2014 को पंजीकृत किया जाता है।



निरीक्षक 8/2/14  
दुकान एवं वाणिज्य संस्थान  
निरीक्षक दुकान एवं वाणिज्य संस्थान  
कर्मचारियों की संख्या 45

## नवीनीकरण

नवीनीकरण की तारीख	तारीख से	तारीख तक	निरीक्षक, दुकान एवं वाणिज्य संस्थान के हस्ताक्षर मोहर सहित
1	2	3	4
1.			
2.			
3.			
4.			



Regional Office (Jaipur)  
**Rajasthan State Pollution Control Board**  
 Opp. Road No.5, VKIA, Sikar Road, Jaipur  
 Phone: 0141-2332263, website: <http://www.rpcb.nic.in>

No. RPCB/ROJP/A.D./220)

DATE: 19/8/14

**ACKNOWLEDGEMENT OF APPLICATION FOR CONSENT UNDER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 ,FOR SMALL SCALE TINY INDUSTRIES UNDER GREEN CATEGORY UPTO AN INVESTMENT OF Rs. 5.00 CRORES.**

From :  
 The Regional Officer,  
 Regional Office,  
 Rajasthan State Pollution Control Board,  
 Opp. Road No. 5, VKIA, Sikar Road, Jaipur.

To,  
**M/s.Lohagarh Resort (P) Ltd.,**  
**Village:Kacherawala,Near-Kukas,**  
**(N.H.-08), Amar Fort,**  
**Jaipur,Rajasthan.**

I hereby acknowledge the receipt, in this office, on 13/08/2014, of your application dated:12/08/2014 for consent to operate for "Hotel-20 Rooms only" under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention and Control of Pollution) Act, 1974 ,having capital cost of the project **Rs. 183.32/- Lacs** duly filled in and accompanied by prescribed fee **Rs. 43,200/-** and requisite documents.

This acknowledgement of the consent application shall be treated as consent to operate of the State Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 to operate your industry at **Village:Kacherawala,Near-Kukas,(N.H.-08), Amar Fort, Jaipur,Rajasthan** and there would be no need for the industry to obtain periodical renewal of consent, till such time the unit modifies / changes its process provided that:

1. The acknowledgement shall be subject to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
2. This acknowledgement will not be used as an evidence for ascertaining the land title and its use.
3. The acknowledgement is from the point of view of control of pollution, and does not absolve the unit from making compliance of the other statutory obligations, prescribed

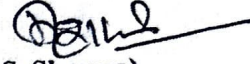
the Hon'ble Court.

4. The State Board shall have the right to conduct random checks or call information from the unit and make a formal consent order prescribing conditions etc., as required.
5. That this acknowledgement is issued for "Hotel-20 Rooms only" only and unit shall have to obtain separate Consent to Establish/ Operate from the State Board along with requisite documents and fee applicable, if unit intends to start/change/modify/increase any services/activities/process.
6. That unit shall not increase it's Rooms/Beds capacity without taking prior permission from the State Board.
7. That acoustic enclosure and adequate stack height shall be provided at the D. G. Set of the capacity 63 K.V.A.
8. That you shall not install any sources of air pollution other than D. G. Set of 63 KVA without prior permission of the Board.
9. That the hotel shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
10. That unit shall not dig any bore-well in its premises without prior permission of the competent authority and fresh water requirement shall be met out by tanker supply only/-.
11. That unit shall not exceed its capital investment from Rs. 183.32/- Lacs/- including cost of Land, Building, Plant & Machinery without prior permission from the State Board.
12. That the unit shall comply the Water Cess Act, 1977, if applicable.
13. That domestic sewerage generated from the hotel activities, shall be treated through the Sewerage Treatment Plant, of the capacity 35 K.L.D., installed & maintained by your Hotel/Resort.
14. That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment(Protection)Act-1986 for disposal Into Inland Surface Water The main parameters for regular monitoring shall be :

Parameter	Standard
Total Suspended Particles	Not to exceed 100 mg/L
PH Value	Between 5.5 to 9.0
Oil & Grease	Not to exceed 10 mg/L
Biochemical Oxygen Demand (3 days at 27 C)	Not to exceed 30 mg/L
Chemical Oxygen Demand	Not to exceed 250 mg/L

- Water Act and Air Act with respect to the discharge of waste water, solid waste and emissions of air pollutants arising from hosting lunch/ dinner on the occasion of marriage parties, birthday parties and other similar functions if held in your hotel premises.
16. That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation & quantity of the treated waste-water. Daily record of the same shall be maintained and to be submitted to the Board.
  17. That the hotel shall maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water from kitchen/laundry will retained in the trap.

This acknowledgement is in accordance with the directions issued by Central Pollution Control Board vide letter no. B-29014/I/90/PCI-I/17793 dated 21/10/1992.



(B.S. Sharma)

Regional Officer

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण

नियंत्रण मण्डल, जयपुर

**कार्यालय उप वन संरक्षक, वन्यजीव जयपुर (ग्रामीण)**

कोलडिपो परिसर, पानीपेच झोटयाखा रोड, जयपुर

क्रमांक एफ 8 (2) FCA/उपरावजीमा/2024-25/2634 दिनांक : 8/5/24

निमित्त-

Lohagarh Resorts (P) Ltd.  
village-Kachera Wala, Near Kukas (NH-8)  
Jaipur (Rajasthan)

**विषय-** Regarding location of Proposed project "M/s Lohagarh Resorts (P) Ltd. at Khasara No. 187/1, 188, 189, 191, 194, 195, 196, 204, 176/673, 190 village-Kachera Wala, Near Kukas Tehsil-Amer, Jaipur (Rajasthan) from the boundary of Nahargarh, Jamwaramgarh and Sariska wildlife sanctuary (Sariska Tiger Reserve) and Eco-Sensitive Zone

**सन्दर्भ** - आपका आवेदन दिनांक 08-05-2024

महोदय,

उपरोक्त विषयसम्बन्धित लेख है कि सन्दर्भित पत्र के संलग्न जी.टी.पी.टी. कोर्डिनेटर, व KMLfile, जगबन्दी आदि के अनुसार इस क्षेत्र में अभी भी आने वाले जगबन्दीसम्बन्धित क्षेत्रों से अव्यति क्षेत्र की स्थिति निम्नानुसार पाई गई है-

S.No.	Observation	Reply																											
1.	Longitude and Latitude of the project.	<table border="1"> <thead> <tr> <th>Sr.No.</th> <th>Longitude</th> <th>Latitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>75°53'24.46"E</td> <td>27°44'46.41"N</td> </tr> <tr> <td>B</td> <td>75°53'24.72"E</td> <td>27°44'47.82"N</td> </tr> <tr> <td>C</td> <td>75°53'24.04"E</td> <td>27°44'48.06"N</td> </tr> <tr> <td>D</td> <td>75°53'23.08"E</td> <td>27°44'50.22"N</td> </tr> <tr> <td>E</td> <td>75°53'20.54"E</td> <td>27°44'50.61"N</td> </tr> <tr> <td>F</td> <td>75°53'20.01"E</td> <td>27°44'48.88"N</td> </tr> <tr> <td>G</td> <td>75°53'18.16"E</td> <td>27°44'49.35"N</td> </tr> <tr> <td>H</td> <td>75°53'18.34"E</td> <td>27°44'47.54"N</td> </tr> </tbody> </table>	Sr.No.	Longitude	Latitude	A	75°53'24.46"E	27°44'46.41"N	B	75°53'24.72"E	27°44'47.82"N	C	75°53'24.04"E	27°44'48.06"N	D	75°53'23.08"E	27°44'50.22"N	E	75°53'20.54"E	27°44'50.61"N	F	75°53'20.01"E	27°44'48.88"N	G	75°53'18.16"E	27°44'49.35"N	H	75°53'18.34"E	27°44'47.54"N
Sr.No.	Longitude	Latitude																											
A	75°53'24.46"E	27°44'46.41"N																											
B	75°53'24.72"E	27°44'47.82"N																											
C	75°53'24.04"E	27°44'48.06"N																											
D	75°53'23.08"E	27°44'50.22"N																											
E	75°53'20.54"E	27°44'50.61"N																											
F	75°53'20.01"E	27°44'48.88"N																											
G	75°53'18.16"E	27°44'49.35"N																											
H	75°53'18.34"E	27°44'47.54"N																											
2.	Distance of the project from boundary of Jamwaramgarh Wildlife Sanctuary excluding digota block.	9.50 Km. (Approx)																											
3.	Distance of the project from Eco-sensitive Zone of Jamwaramgarh Wildlife Sanctuary excluding digota block.	8.50 Km. (Approx)																											

वन सीमा व वन सीमा से सम्बन्धित जानकारी सम्बन्धित उप वन संरक्षक से प्राप्त करना सुनिश्चित करें।

भवदीय

(ओम प्रकाश शर्मा)  
उप वन संरक्षक  
वन्यजीव जयपुर(ग्रामीण)

RajKaj Rol  
7055683



**Signature valid**

Digitally signed by Om Prakash Sharma  
Designation : Deputy Conservator Of  
Forest  
Date: 2024.05.08 17:37:39 IST  
Reason: Approved

## कार्यालय उप वन संरक्षक बाघ परियोजना सरिस्का

पता:- अलवर-जयपुर रोड, सरिस्का-301022 फोन नं. 0144-2041333

ई-मेल:- defsp.srska.forest@rajasthan.gov.in, defsariska@gmail.com

कमांक एफ( )समे/सागरा/2024-25/ 4338

दिनांक- 18.05.2024

Regional Officer  
Rajasthan State pollution Control Board  
Opposite Road No. 5 VKIA, Sikar Road, Jaipur.

विषय - Regarding location of M/s Lohagarh Resorts (p) L.T.D. situated at Khasra No. 187/1, 188, 189, 191, 194, 195, 196, 204, 176/673, 190/652, 190, Kachera Wala Kukas Tehsil- Amer,, District- Jaipur from boundary of Nahargarh, Jamwaramgarh and Sariska Wildlife Sanctuary (sariska Tiger Reserve) and Eco-Sensitive Zone.

सन्दर्भ:- आपका पत्र कमांक 1771 दिनांक 27.02.2024

महोदय,

उपरोक्त विषयान्तर्गत सदरित पत्र में अंकित खसरा नं. 187/1, 188, 189, 191, 194, 195, 196, 204, 176/673, 190/652, 190, Kachera Wala Kukas Tehsil- Amer,, District- Jaipur के निम्नलिखित दिन्दु संख्या 1 पर चर्चित जी.पी.एस कोर्डिनेट तथा संलग्न प्राप्त खनन पट्टे की KML अनुसार दूरी सम्बन्धी विवरण निम्न प्रकार है:-

S.No	Observation	Reply		
		Pillar	Latitude	Longitude
1.	Longitude and Latitude of the project. (Submitted by rspcb)	A	27° 4' 46.41"	75° 53' 24.46"
		B	27° 4' 48.06"	75° 53' 24.04"
		C	27° 4' 50.61"	75° 53' 20.54"
		D	27° 4' 49.35"	75° 53' 18.16"
		E	27° 4' 47.82"	75° 53' 24.72"
		F	27° 4' 50.22"	75° 53' 23.08"
		G	27° 4' 48.88"	75° 53' 20.01"
		H	27° 4' 47.54"	75° 53' 18.34"
2.	Distance of the project from boundary of Nahargarh Wildlife Sanctuary.	NOT APPLICABLE		
3.	Distance of the project from boundary of Jamwaramgarh Wildlife Sanctuary.	NOT APPLICABLE		
4.	Distance of the project from boundary of Sariska Wildlife Sanctuary.	Approx 46.000 Km.		
5.	Distance of the project from boundary of Sariska Tiger Reserve	Approx 46.000 Km.		
6.	Distance of the project from boundary of Critical Tiger Habitat.	Approx 46.000 Km.		
7.	Distance of the project from Eco-sensitive Zone of Nahargarh Wildlife Sanctuary.	NOT APPLICABLE		
8.	Distance of the project from Eco-sensitive Zone of Jamwaramgarh Wildlife Sanctuary.	NOT APPLICABLE		
9.	Distance of the project from Buffer Zone of Sariska Wildlife Sanctuary/Sariska Tiger Reserve/Critical Tiger habitat or any other forest area where mining activities cannot be carried out.	Approx 48.000 Km. (From Buffer Area)		

उक्त चर्चित जी.पी.एस. कोर्डिनेट के अनुसार उक्त खसरा नं. 187/1, 188, 189, 191, 194, 195, 196, 204, 176/673, 190/652, 190, इस कार्यालय अधीन अध्याारण्य/सी.टी.एच. की 10 कि.मी. की परिधि से बाहर स्थित है। अतः सूचनार्थ प्रेषित है।

RajKaj Ref  
7118537



Signature valid

Digitally signed by Manojendra Kumar  
Designation: Conservator Of  
Forest, परियोजना सरिस्का  
Date: 2024.05.13 10:08:17 IST  
Reason: Approved

कार्यालय क्षेत्रीय वन अधिकारी, नाहरगढ़ वन्यजीव अभयारण्य, जयपुर

क्रमांक: एफ 16 ( ) एफसीए / क्षेत्रअ. / 2024-25 / 249

दिनांक: 28/5/20

निमित्त.

उप वन संरक्षक  
(वन्यजीव) चिडियाघर, जयपुर

विषय :- नाहरगढ़ वन्यजीव अभयारण्य एवं इको-सेन्सिटिव जोन की सीमा से दूरी भिजवाने बाबत।

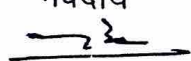
सन्दर्भ :- आपके पत्र क्रमांक एफ 16 ( ) एफसीए / उवस. / जू / 2023-24 / 4677 दिनांक 16.05.2024 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि M/s Lohagarh Resorts Pvt. खसरा न. 187/1, 188, 189, 190, 191, 194, 195, 196, 204, 176/673, 190/662 ग्राम कचरावाला, कूकस तहसील आमेर, जयपुर की भूमि अभयारण्य की सीमा के Pillar No. 46 से 3.25 किमी. दूरी पर स्थित है एवं नाहरगढ़ अभयारण्य के ESZ में स्थित है।

ग्राम कचरावाला रेंज आमेर वन मण्डल जयपुर में है। अतः उक्त भूमि के वन भूमि होने/नहीं होने सम्बन्धी सूचना रेंज आमेर वन मण्डल जयपुर से लिया जाना उचित होगा। रिपोर्ट श्रीमान की सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

  
क्षेत्रीय वन अधिकारी  
नाहरगढ़ वन्यजीव अभयारण्य  
जयपुर



**Rajasthan State Pollution Control Board**  
**FORM I**

Application for Consent to Establish under section 21  
of the  
Air (Prevention and Control of Pollution) Act, 1981  
Print Date: 2/14/2025

From:- LOHAGARH RESORTS (P) LTD KHASRA NO. 187/1,188,189,191,194,195,196,204,176/673,190/652,190 KACHERA WALA KUKAS KACHRAWALAKUKAS  
JAIPUR  
To, Regional Officer Opp Road No 5, VKIA, Sikar Road, Jaipur  
Date: 30/01/2025  
Unit ID: 131393  
Application ID: 380778  
Application Type: CTE AIR/WATER - Fresh  
Disposing Authority: Jaipur (N)  
Address: Opp Road No 5, VKIA, Sikar Road, Jaipur

Sir,  
I/We hereby apply for obtaining

Consent, in Form No. I under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) for establishing an industrial plant/ operation/ process/ activity, plant owned by LOHAGARH RESORTS (P) LTD (Name of Director/ proprietor/ partner etc.)

**Part I: General Information**

**A. Details of Industry/ Activity/ Service/ Operation/ Process:-**

a.	Name of Industry/ Activity/ Service/ Operation/ Process	LOHAGARH RESORTS (P) LTD
b.	Name and Designation of the Applicant	BHAGAT SINGH DIRECTOR
c.	Correspondence Address	KHASRA NO. 187/1,188,189,191,194,195,196,204,176/673,190/652,190 KACHERA WALA KUKAS
	Village/ Area	KACHRAWALAKUKAS
	Street/ Locality/ City	KACHRAWALAKUKAS
	Tehsil	Amber
	District	JAIPUR
	Pin Code	302028
	Telephone No. (including STD Code)	0-
	Mobile No.	8003395956
	E-Mail Address	accounts@lohagarhfortresort.com
	Fax No.	-
d.	Site Address	LOHAGARH RESORTS KHASRA NO 187/1,188,189,191,194,195,196,204,176/673,190/652,
	Plot No./ Khasra No.	187/1,188,189,191,194,195,196,204,176/673,190/652,190 KACHERA WALA KUKAS
	Village/ Area	KACHRAWALA KUKAS
	Street/ Locality/ City	KACHRAWALA KUKAS
	Tehsil	Amber
	District	JAIPUR
	State	Rajasthan
	Pin Code	302028
	Telephone No. (including STD Code)	0-
	Mobile No.	8003395956
	Fax No.	0-
	Email Address	accounts@lohagarhfortresort.com
e.	Plot Area/ Mining Lease Area	40696 Sq. Meter
f.	Land classification	
	(a) Industrial or	Yes
	(b) Commercial, or	No
	(c) Agriculture, or	No
	(d) Residential, or	No
	(e) Other than above	No
g.	Whether covered under Aravalli Notification	No
h.	Whether requiring authorization under the rules dealing	No

	with Hazardous Waste notified under Environment (Protection) Act, 1986 and quantity of used/ waste oil is 5 KL	
i.	Whether covered under EIA Notification, 2006	No
j.	Gross Built up Area	0
k.	Consent is applied for (Entire Industry/ Activity/ Service/ Operation/ Process or Part thereof- please specify)	Fresh
l.	Category of Industry/ Activity/ Service/ Operation/ Process	Orange
m.	Scale of Industry/ Activity/ Service/ Operation/ Process	MEDIUM
n.	Status of Application/ Activity/ Service/ Operation/ Process	Operational
o.	Total Capital Investment (without depreciation) in Industry/ Activity/ Service/ Operation/ Process (as per Project Report/ CA Certificate) for which consent is applied (Rs. in lacs)	1057
p.	Date of Commissioning	13/01/2025
q.	Total number of employees (including contractual workers) in the Industry/ Activity/ Service/ Operation/ Process (maximum)	30
r.	Total number of residents in the colony; if any within the premises of the establishment	2 N/A
s.	Installed Capacity of the Industry/ Activity/ Service/ Operation/ Process	N/A
t.	No. of working days in a year	301
u.	No. of shifts per day	3
v.	Electric connection number and name	N/A

## B. Surrounding Details:-

S. No.	Which of the following features exist within 1 km of the site	
1.	Human Settlement (Village/ City/ Town)	
2.	Water body	N/A
3.	Industrial area (Specify)	
4.	Any major industry (Specify)	

## Part II: Information related to Industry/ Activity/ Service/ Operation/ Process

## (a) Raw Material Details:

Not Applicable...

## (b) Product/ By Product/ Service/Activity details

S. No.	Name	Quantity/ Capacity (With Unit)	Product or By Product or Service	Storage Capacity
8508	Hotel	80, ROOMS(DOUBLE BEDED)	Activity	80

## (c) Electric Energy/Water Requirement (Kilo Watt/Kilo liter per Day)

SrNo	Total	In Process	In Pollution Control Measure	Total Water Requirement	Fresh Water Component	Recycle Water Component
56540	50	50	0	22	22	0

## (d) Water Consumption Details (Kilo liter per Day)

SrNo	Source of Water	Boiler / Cooling	Domestic	Industrial Process	Others
253307	Any Other	0	20	0	2

## Part III: Information related to Effluent Generation, Treatment and Disposal

## (a) Effluent Generation &amp; Disposal Details

S. No.	Type of Effluent(Trade/ Domestic)	Quantity of Effluent Generated (KLD)	Recycled in the Process/ Activity (KLD)	Disposed/ Discharged (KLD)	Mode of Disposal
139353	Domestic Sewage	8	8	0	STP

## (b) Mode Of Treatment and disposal

Mode	Yes/No	Capacity	Mode Of Conveyance of effluent
------	--------	----------	--------------------------------

Having own STP	Yes	100	Tankers
(c) Type of treatment system installed			
N/A			

**Part IV: Information related to Air Pollution and Control Systems**  
**(a) Air Emission Details**

<b>A- Process Stacks</b>
Not Applicable...

<b>B- Flue gases stacks</b>
Not Applicable...

<b>C- Fugitive emission</b>
Not Applicable...

D- Details of D. G. Sets					
S.No.	Rating (KVA/ KW)	Status of Acoustic enclosure	Height of Stack (in meter) Above roof	Height of Stack (in meter) Above Ground Level	Infrastructure facilities for stack emission monitoring (Yes/ No/ Not required)
89544	180 (KVA)	Yes	3	14	Y

<b>Part V: Information related to Solid Waste:</b>
Not Applicable...

Part VI: Information related to Consent Fee Deposition							
DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
129000514	30/01/2025	1000.00	CTE-AW29917071	Online Payment (By Rajasthan Payment Platform)	129000514	Jan 30 2025 12:00AM	SUCCESS

1. I/ We, hereby declare that the information furnished above is correct to the best my/ our knowledge
2. I/We, hereby submit that in case of change, either of the point of characteristic of discharge or the quantity of discharge or its quality, a fresh application for consent shall be made and until such consent is granted no change shall be made.
3. I/We, understand the State Board and its official authorized in this behalf by the State Board can make necessary changes/ modification in the data provided by me/ us while deciding the application on the basis of the information provided by me/ us.

Date:-  
Place

Signature  
Name  
Designation  
Seal

**Note:**

- I. Consent application must be accompanied with the fees as specified in the notifications issued by the State Government time to time.
- II. Consent fee shall be paid through Bank Draft payable in favour of the Member Secretary, Rajasthan State Pollution Control Board or through ECS or through e-Mitra/ CSC or Bank Challan or any other facility as per orders issued by the State Board time to time.
- III. Documents as per check list as specified by the State Board shall be submitted along with the application.
- IV. All documents including consent application form submitted to the State Board shall be signed/ attested by the proprietor/ authorized signatory along with seal.

2/11/25, 8:47 AM

Print using javascript



**RAJASTHAN STATE POLLUTION CONTROL BOARD 4,  
Institutional Area, Jhalana Doongri, JAIPUR**

For the Application Fee for Rajasthan Pollution Control Board (RSPCB) through NEFT/RTGS,  
kindly find the below details

Name of Account holder:	Member Secretary,Rajasthan State Pollution Control Board
Account No:	333331102252564
IFSC Code :	BARB0EXTNEH
Bank Name :	Bank of Baroda
Bank Branch :	IDS, Jhalana Doongri, Jaipur
Date (DD/MM/YYYY) :	11/02/2025
Amount :	Rs. 40000

**Note:**

\*Valid for one transaction only.

\*Valid for NEFT Payment only.



226

66. Annex 1/5

Rajasthan State Pollution Control Board  
FORM I

Application for Consent to Operate under section 21  
of the  
Air (Prevention and Control of Pollution) Act, 1981  
Print Date: 2/16/2025

From:- LOHAGARH RESORTS (P) LTD KHASRA NO. 187/1,188,189,191,194,195,196,204,176/673,190/652,190 KACHERA WALA KUKAS KACHRAWALAKUKAS JAIPUR  
Date: 16/02/2025  
To, Regional Officer Opp Road No 5, VKIA, Sikar Road, Jaipur Phone: 0141-2332263  
Unit ID: 131393  
Application ID: 393232  
Application Type: CTO AIR/WATER - Fresh  
Disposing Authority: Jaipur (N)  
Address: Opp Road No 5, VKIA, Sikar Road, Jaipur

Sir,  
I/We hereby apply for obtaining

Consent, in Form No. I under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) for Consent to Operate any industrial, plant owned by LOHAGARH RESORTS (P) LTD (Name of Director/ proprietor/ partner etc.)

Part I: General Information

A. Details of Industry/ Activity/ Service/ Operation/ Process:-

a.	Name of Industry/ Activity/ Service/ Operation/ Process	LOHAGARH RESORTS (P) LTD
b.	Name and Designation of the Applicant	BHAGAT SINGH DIRECTOR
c.	Correspondence Address	KHASRA NO. 187/1,188,189,191,194,195,196,204,176/673,190/652,190 KACHERA WALA KUKAS
	Village/ Area	KACHRAWALAKUKAS
	Street/ Locality/ City	KACHRAWALAKUKAS
	Tehsil	Amber
	District	JAIPUR
	Pin Code	302028
	Telephone No. (including STD Code)	0-
	Mobile No.	8003395956
	E-Mail Address	accounts@lohagarhfortresort.com
	Fax No.	-
d.	Site Address	LOHAGARH RESORTS KHASRA NO 187/1,188,189,191,194,195,196,204,176/673,190/652,
	Plot No./ Khasra No.	187/1,188,189,191,194,195,196,204,176/673,190/652,190 KACHERA WALA KUKAS
	Village/ Area	KACHRAWALA KUKAS
	Street/ Locality/ City	KACHRAWALA KUKAS
	Tehsil	Amber
	District	JAIPUR
	State	Rajasthan
	Pin Code	302028
	Telephone No. (including STD Code)	0-
	Mobile No.	8003395956
	Fax No.	0-
	Email Address	accounts@lohagarhfortresort.com
e.	Plot Area/ Mining Lease Area	40696 Sq. Meter
f.	Land classification	
	(a) Industrial or	No
	(b) Commercial, or	No
	(c) Agriculture, or	No
	(d) Residential, or	No
	(e) Other than above	No
g.	Whether covered under Aravalli Notification	N/A
h.	Whether requiring authorization under the rules dealing with Hazardous Waste notified under Environment	

	(Protection) Act, 1986 and quantity of used/ waste oil is 5 KL	
i.	Whether covered under EIA Notification, 2006	N/A
j.	Gross Built up Area	N/A
k.	Consent is applied for (Entire Industry/ Activity/ Service/ Operation/ Process or Part thereof- please specify)	Fresh
l.	Category of Industry/ Activity/ Service/ Operation/ Process	Orange
m.	Scale of Industry/ Activity/ Service/ Operation/ Process	MEDIUM
n.	Status of Application/ Activity/ Service/ Operation/ Process	Operational
o.	Total Capital Investment (without depreciation) in Industry/ Activity/ Service/ Operation/ Process (as per Project Report/ CA Certificate) for which consent is applied (Rs. in lacs)	1057
p.	Date of Commissioning	
q.	Total number of employees (including contractual workers) in the Industry/ Activity/ Service/ Operation/ Process (maximum)	30
r.	Total number of residents in the colony; if any within the premises of the establishment	2 N/A
s.	Installed Capacity of the Industry/ Activity/ Service/ Operation/ Process	
	N/A	
t.	No. of working days in a year	301
u.	No. of shifts per day	3
v.	Electric connection number and name	Iohaqrh resort

## B. Surrounding Details:-

S. No.	Which of the following features exist within 1 km of the site	
1.	Human Settlement (Village/ City/ Town)	N/A
2.	Water body	N/A
3.	Industrial area (Specify)	N/A
4.	Any major industry (Specify)	N/A

## Part II: Information related to Industry/ Activity/ Service/ Operation/ Process

## (a) Raw Material Details:

Not Applicable...
-------------------

## (b) Product/ By Product/ Service/Activity details

S. No.	Name	Quantity/ Capacity (With Unit)	Product or By Product or Service	Storage Capacity
8508	Hotel	80, ROOM	Activity	80

## (c) Electric Energy/Water Requirement (Kilo Watt/Kilo liter per Day)

SrNo	Total	In Process	In Pollution Control Measure	Total Water Requirement	Fresh Water Component	Recycle Water Component
56932	50	50	0	22	22	0

## (d) Water Consumption Details (Kilo liter per Day)

SrNo	Source of Water	Boiler / Cooling	Domestic	Industrial Process	Others
254397	Any Other	0	20	0	2

## Part III: Information related to Effluent Generation, Treatment and Disposal

## (a) Effluent Generation &amp; Disposal Details

S. No.	Type of Effluent(Trade/ Domestic)	Quantity of Effluent Generated (KLD)	Recycled in the Process/ Activity (KLD)	Disposed/ Discharged (KLD)	Mode of Disposal
140264	Domestic Sewage	8	8	0	STP

## (b) Mode Of Treatment and disposal

Mode	Yes/No	Capacity	Mode Of Conveyance of effluent
Having own STP	Yes	100	Tankers

## (c) Type of treatment system installed

N/A

**Part IV: Information related to Air Pollution and Control Systems****(a) Air Emission Details****A- Process Stacks**

Not Applicable...

**B- Flue gases stacks**

Not Applicable...

**C- Fugitive emission**

Not Applicable...

**D- Details of D. G. Sets**

S.No.	Rating (KVA/ KW)	Status of Acoustic enclosure	Height of Stack (in meter) Above roof	Height of Stack (in meter) Above Ground Level	Infrastructure facilities for stack emission monitoring (Yes/ No/ Not required)
90134	180 (KVA)	Yes	3	14	Y

**Part V: Information related to Solid Waste:**

Not Applicable...

**Part VI: Information related to Consent Fee Deposition**

DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
129803503	16/02/2025	1000.00	CTO- AW79757808	Online Payment (By Rajasthan Payment Platform)	129803503	Feb 16 2025 12:00AM	SUCCESS

- I/ We, hereby declare that the information furnished above is correct to the best my/ our knowledge
- I/We, hereby submit that in case of change, either of the point of characteristic of discharge or the quantity of discharge or its quality, a fresh application for consent shall be made and until such consent is granted no change shall be made.
- I/We, understand the State Board and its official authorized in this behalf by the State Board can make necessary changes/ modification in the data provided by me/ us while deciding the application on the basis of the information provided by me/ us.

Date:-

Place

Signature

Name

Designation

Seal

**Note:**

- Consent application must be accompanied with the fees as specified in the notifications issued by the State Government time to time.
- Consent fee shall be paid through Bank Draft payable in favour of the Member Secretary, Rajasthan State Pollution Control Board or through ECS or through e-Mitra/ CSC or Bank Challan or any other facility as per orders issued by the State Board time to time.
- Documents as per check list as specified by the State Board shall be submitted along with the application.
- All documents including consent application form submitted to the State Board shall be signed/ attested by the proprietor/ authorized signatory along with seal.

# कार्यालय ग्राम पंचायत कूकस

पंचायत समिति आमेर, कूकस, जिला- जयपुर (राज०)

प्रेषक

प्रेषिती

राधेश्याम भीणा

सरपंच ग्राम पंचायत कूकस

ईमेल-radheshyammeena0786@gmail.com

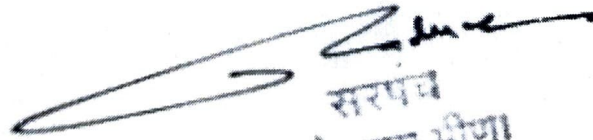
मो09799262605

क्रमांक 287

दिनांक 20/10/2023

## अनापत्ति प्रमाण पत्र

लोहागढ रिसोर्टस प्रा०लि० जिसका लोहागढ रिसोर्टस के नाम से ग्राम कचेहरावाला, कूकस, आमेर जयपुर में रिसोर्ट है जो विगत वर्ष 2008 से उक्त पते पर संचालित है। उक्त लोहागढ रिसोर्टस प्रा०लि० कम्पनी के लोहागढ रिसोर्टस को फाईव स्टार क्लासिफिकेशन किया जाता है तो ग्राम पंचायत कूकस को कोई आपत्ति नहीं है। मैं लोहागढ रिसोर्ट के अच्छे भविष्य की कामना करता हूँ।



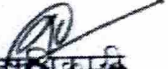
सरपंच  
राधेश्याम भीणा  
ग्रा.प. कूकस, आमेर, जयपुर

कार्यालय थानाधिकारी पुलिस थाना आमेर जयपुर उत्तर

दिनांक:-03-11-2023

प्रमाणित किया जाता है कि लोहागढ फोर्ट एंव रिसोर्ट थाना क्षेत्र में स्थित है, जो आसानी से संचालित है।

यह लोहागढ फोर्ट एंव रिसोर्ट के निर्बाध संचालन के क्रम में उज्ज्वल भविष्य की कामना करता हूँ।

  
थानाधिकारी  
पुलिस थाना आमेर  
जयपुर (राष्ट्र) नगर  
दिनांक 04-11-23

# नगर निगम, जयपुर हेरिटेज 71.

(राजस्थान नगरपालिका अधिनियम 2009 की धारा के अन्तर्गत)

Annex 1/18

## अनापत्ति प्रमाण पत्र

आवेदन नं.: LSG/JAIPUR HERITAGE/FIRENOC/2024-25/46155  
जारी दिनांक: 16-JAN-2025 वैधता दिनांक: 15-JAN-2026

प्रेषित-

आवेदक का नाम श्री/श्रीमती: BHAGAT SINGH  
आवेदक का पता: 38 SHARMA COLONY 22 GODAM JAIPUR

विषय:- अग्निशमन अनापत्ति प्रमाण पत्र जारी करने बाबत

आपके भवन LOHAGARH RESORT PVT LTD, KACHERAWALA KOOKAS, TEHSIL AMBER, JAIPUR, , JAIPUR, RAJASTHAN का निरीक्षण किया गया निरीक्षण के दौरान अग्नि सुरक्षा उपकरण सही पाए गए अतः उपरोक्त सुरक्षा व्यवस्था के अनुसार निम्न शर्तों पर पाबंद करते हुए यह स्थाई (Permanent) अनापत्ति प्रमाण पत्र जारी किया जाता है।

शर्त:-

1. अनापत्ति प्रमाण पत्र जारी करने की तिथि से एक वर्ष की अवधि हेतु ही मान्य होगा। एक वर्ष बाद अनापत्ति प्रमाण पत्र का नवीनीकरण किया जाना आवश्यक होगा, अन्यथा अनापत्ति स्वतः निरस्त मानी जावेगी।
2. भवन के समस्त स्टाफ व सिक्वोरिटी गार्ड्स को वर्ष में कम से कम दो बार अग्निशमन विभाग द्वारा प्रशिक्षण दिलाना आवश्यक होगा।
3. अग्निशमन उपकरण समयावधि में रीफिल कराना होगा।
4. निरीक्षण के दौरान आवश्यक दिशा निर्देशों का पालन करना आवश्यक होगा।
5. यदि राज्य सरकार या निगम द्वारा भविष्य में कोई नियम/उपनियम जारी किया जाता है तो प्रबंधक को मान्य होगा।
6. भवन का मुख्य अग्निशमन अधिकारी द्वारा कभी भी निरीक्षण किया जा सकेगा व फायर सिस्टम कार्यरत नहीं पाए जाने की स्थिति में यह अभिशंषा पत्र निरस्त माना जाएगा।
7. पानी के टैंक हर समय भरे रखने होंगे व पम्प व पूरा फायर सिस्टम 24 घण्टे कार्यशील स्थिति में रखने को बाध्य होंगे।
8. फायर सिस्टम को चलाने हेतु 24 घंटे फायर प्रशिक्षित कर्मचारी रखने होंगे तथा ए एम सी करवायी जाकर सिस्टम का रख रखाव व संचालन करना अनिवार्य होगा।
9. फायर वाहन आसानी से आ जा सके इसके लिए पर्याप्त खुला स्थान अवरोध रहित रखना होगा।
10. भवन के अंदर किसी भी प्रकार का विस्फोटक पदार्थ व अति ज्वनलशील पदार्थ नहीं रखा जावे।
11. रोप लेडर व दो रस्सा भवन के सभी टावर की ऊंचाई जितना हर समय भवन में रखना होगा।
12. यह अग्नि सुरक्षा प्रमाण पत्र अग्नि सुरक्षा की दृष्टि से ही मान्य होगा।
13. भूमि व भवन संबंधित किसी भी प्रकार के विवाद हेतु यह पत्र बतौर साक्ष्य मान्य नहीं होगा एवं इस बाबत आवेदक स्वयं उत्तरदायी होगा।
14. यह अनापत्ति प्रमाण पत्र रूफटोफ रेस्टोरेन्ट के लिए मान्य नहीं है। जिस भाग के लिए अनापत्ति प्रमाण पत्र जारी किया जा रहा है वहां पर रूफटोफ रेस्टोरेन्ट का संचालन पूर्णतया प्रतिबंधित रहेगा।



Signed by: Monika Soni  
Issuing Authority: DC/EO/Commissioner  
Location: JAIPUR HERITAGE, Rajasthan  
Date: 16/01/2025 13:21:13

अग्निशमन अधिकारी  
नगर निगम, जयपुर हेरिटेज

Anney R/19

72.

मो. 9829141626

!! श्री गणेशाय नमः !!

मो. 8764143227

**मन्नालाल मीणा वाटर सप्लायर्स**

पता-कचेहरेवाला, तह.-आमेर, जयपुर

ईट, रोड़ी, बजरी, पत्थर सप्लायर्स

क्रमांक

3

दिनांक 01-12-24 से

31-12-24 तक

श्रीमान्

लौहागढ़ सिरोही

क्र.स.	विवरण	मात्रा	दर	रकम
1.	पानी के टैंकर	375	290	108750/-

Bank Name.: SBI Bank, Kukas

A/c No.: 045810189001 • IFSC Code.: SBIN0011390

कुल  
रकम

108750/-

सभी विवादों का न्याय क्षेत्र जयपुर होगा।

बिका हुआ माल वापिस नहीं होगा।

31/12/24 (M/M) 2024

हस्ताक्षर

मो. 9829141626

!! श्री गणेशाय नमः !!

मो. 8764143227

**मन्नालाल मीणा वाटर सप्लायर्स**

पता-कचेहरेवाला, तह.-आमेर, जयपुर

ईट, रोड़ी, बजरी, पत्थर सप्लायर्स

क्रमांक

दिनांक 01-01-25 से  
31-01-25 तक

श्रीमान्

9 लोहागढ रिसोर्ट

क्र.स.	विवरण	मात्रा	दर	रकम
1.	पाणी के टंकर	377	290	109330/-

Bank Name.: SBI Bank, Kukas

A/c No.: 045810189001 • IFSC Code.: SBIN0011390

कुल  
रकम

109330/-

सभी विवादों का न्याय क्षेत्र जयपुर होगा।

बिका हुआ माल वापिस नहीं होगा।

मन्नालाल मीणा  
हस्ताक्षर

मो. 9829141626 !! श्री गणेशाय नमः !! मो. 8764143227

## मन्नालाल मीणा वाटर सप्लायर्स

पता-कचेहरेवाला, तह.-आमेर, जयपुर

ईट, रोड़ी, बजरी, पत्थर सप्लायर्स

क्रमांक

12

दिनांक 01-02-25 से

15-02-25 तक

श्रीमान्

लौटागढ रिसोर्ट

क्र.स.	विवरण	मात्रा	दर	रकम
1.	पानी के टैंकर	155	290	44950/-

Bank Name.: SBI Bank, Kukas

A/c No.: 045810189001 • IFSC Code.: SBIN0011390

कुल  
रकम

44950/-

सभी विवादों का न्याय क्षेत्र जयपुर होगा।

बिका हुआ माल वापिस नहीं होगा।

मन्नालाल मीणा  
हस्ताक्षर

75.

Anney ARA

WATER: SCIENCES



The Scientific Water Treatment Professional

Dated : 17/03/2023

TO WHOMSOEVER IT MY CONCERNWork Completion Certificate

Name Of Client :- LOHAGARH RESORTS PRIVATE LIMITED.  
 Name Of Project :- Sewage Treatment Plant  
 Nature Of Work :- Supply of Sewage Treatment Plant Of  
 -100 KLD Including Civil Design,  
 manufacturing , Installation ,  
 Commissioning And testing.  
 Ref. Document :- Invoice No:- 2022-23/170 Dated:- 27-02-2023

This Is certify That Above Mentioned Work Successfully  
 Completed By us On 05-Mar-2023.

For water sciences inc.

Prop.

For Water Sciences Inc.

Proprietor

## Water Sciences Inc.

15, Shree Krishnam, Lane No. 1, B-4, Basement, Gopalbari, Near Ajmer Pulla, Jaipur - 302 001  
 Ph. : 0141-4040880 / 98280 20880 E-mail : jain1000@rediffmail.com, www.watersciencesinc.com

*Manufacturer and Supplier of Water & Waste Water Treatment Plant*  
*Wastewater Treatment - Process Water Treatment - Potable Water Treatment*

- |  |                                      |                                 |
|--|--------------------------------------|---------------------------------|
| • Wastewater Recycling Projects                | • Sewage Water Treatment Plant (STP) | • Effluent Treatment Plat (ETP) |
| • Pre Fabricated Waste Water Treatment Project | • Operation & Maintenance of STP/ETP |                                 |
| • Reverse Osmosis Plant (R.O.)                 | • Water Softening Plant              | • D. M. Plant                   |
| • Swimming Pool Projects                       | • Electrochlorinators                | • UV / Ozone System             |
| • Water Testing Laboratory                     | • Spare Parts/Service/AMCs           | • Solar Water Heater            |
|  |                                      | • Fluoride Removal Plants       |
|  |                                      | • Water Treatment Chemicals     |
|  |                                      | • Waste Water Treatment Plant   |



Handwritten signature or mark.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
ZONAL BENCH AT BHOPAL (MADHYA PRADESH) ORIGINAL  
APPLICATION NO. 212 OF 2024**

**Rajendra Tiwari**

.....Applicant

**Versus**

**Union of India and Others**

....Respondents



**AFFIDAVIT IN SUPPORT OF DOCUMENTS**

I, Shri Bhagat Singh son of Shri Sujan Singh aged about 52 years old, r/o H.No. 23-A, Nandpuri Colony, Hawa Sarak Jaipur, do hereby take oath and state as under:-

1. That, I am the authorised signatory and Director of the respondent no. 15 and 46 in the present matter and as such am well conversant with the facts of the case as per the record maintained in the department as in the present matter and as such am well conversant with the facts of the case.
2. That the Annexure - R 1 to 20 are the photostat/ internet downloaded copies of its originals which are annexed with the annexed Reply to the Original Application. **For Lohagarh Resorts Pvt. Ltd.**

*[Signature]* Director

**VERIFICATION**

I, the above named deponent, do hereby verify on oath that the contents of para 1 to 2 of my above affidavit are true and correct to the best of my personal knowledge. Nothing material has been concealed therein and no part thereof is false.

For Lohagarh Resorts Pvt. Ltd.

*[Signature]*  
**OATH COMMISSIONER  
JAIPIUR**

For Lohagarh Resorts Pvt. Ltd.

*[Signature]*

Director

*[Signature]*

Director

**17 FEB 2025**